Judges (cond. of service) Amendment Bill.
MR. SPEAKER: The question is:
"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act, vice Shri Jagannath Phadia resigned."

The motion was adopted.
MR. SPEAKER: Now we adjourn and meet at 2.00 P.M.

### 18.10 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha then re-assembled after Lunch at Seven Minutes Past Fourtcen of the Clock.
[Mr. Depety-Speaker in the Chair ]
SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

गृह-कायं मंत्रालय में राज्य मंत्री (श्री विधाचरण शुक्स) : उपाध्यक्ष महोदय, में प्रस्ताव करता ूूं कि उस्बतम न्यायालय के न्यायाधीश (सेवा की चतें) धधिनियम, 1958 में संशोधन करने वाले विषेयक को पेश्न करने की घनुमति दी आये ।

MR. DEPUTY-SPEAER: The question is:
"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

The motion was adopted.
बी विद्याधरण जुक्स : मैं विधेयक को पेश करता हूं ।
$14.07-\frac{1}{2} \mathrm{hrs}$
STATUTORY RESOLUTION RE: DISAPPROVAL OF INDIAN RAILWAYS (AMENDMENT) ORDINANCE AND INDIAN RANWAYS (AMENDM/NT) BILL

श्री जां फरनेन्डोज (बम्बई-दक्षिण) : उपाष्यक्ष महोदय, में प्रस्ताव पेश करने के पहले एक निवेदन करना चाहता हूं । $\boldsymbol{~} ा प$ भार्डर्पेपरपर देखेंगे कि मेरे प्रस्ताव घौर इस विधेवक पर बहस एक साथ रखी गई है । सेकन इस विधेयक पर मेरा एक संशोधन मी है, मैंने रूल 109 के घ्रन्तर्गत एक मोशन भी दिया है-
"That the debate on the Indian Railways (Amendment) Bill be adjourned.".

MR. DEPUTY SPEAKER: He can do that later on, after the Minister has moved the motion. Now he will speak on the resolution.

की आजं फरनेन्डीज : उपाध्यक्ष महोदयमें नियमों को लेकर श्रापका मार्गदर्शन चाहता हूं । यह प्रश्न इस तरह से भाया है कि एक तरफ तो भाडिनेन्स है जिसकी किसएप्रवल पर मेरा प्रस्ताव है, दूसरी तरफ विषेयक है, जिस पर बहस होनी है, हस पर मेरा मोशन है कि इस बहस को एठजनं किया जाए, यहि भैने हल 109 में खिया है, ओो कि मेरे प्रस्ताब्य वर साग़ नहीं होता है ।

GHRI R. D. BHANDARE (Bombay Central): You can appreciate the difficulty. This resolution seeks to disapprove of the ordinasce. The hoo. Member would like to condemn the ${ }^{\circ}$ Published in Garette of India ins.treordinary, Part II, eection 2, deited 28-11-68.
-atritroduend wth the recommen detion of the Preadent.
[Shri R. D. Bhandere]
ordinance. Therefore, he would like to speak on it by separating it from the Bill. Otherwise, the resolution would not survive. This resolution seeks to abrogate the oridnance in toto.

SHRI S. KUNDU (Balasore): The position is like this. This is a very important Bill in the sense that it is going to take away the various rights given to the workers.

MR. DEPUTY-SPEAKER: The hon. Member is going into the merits now.

SHRI S. KUNDU: I am not going into the merits. Once we raise the consitutional invalidity of this Bill, then it cannot be considered here unless the motion to the effect that it is not constitutionally valid is disposed of first. So, Shri George Fernandes's motion will have to be taken up first. Some of us also have tabled some amendments. For instance, I have tabled an amendment to the effect that the Bill be circulated and that the Attorney-General might be called to explain the constitutional validity of this Bill. Unless Shri George Fernandes's resolution is disposed of first, the hon. Minister cannot move for consideration of the Bill, nor can we discuss it. But you have clubbed together the Bill as well as the resolution. First of all you should give us an opportunity to discuss by way of points of order the question of the constitutional validity of this Bill, and after that you should give your ruling. I am sure that after you hear us. as you have been doing for the last few months, you would be convinced of what we say and thereafter there may be no occasion to diacuse the Bill at an.

जी דार्ल फरोल्यी : म एक चाँ़ का बूलासा करना काहता हूं। हैं भापके सामंमे बी जकष्र को वेल्क करना काहता हूं । वह वेल 404 है :
"If notice of a statutory resolution given by a private Member seeking disapproval of an ordinance is admitted by the Speaker, time has to be provided by Government for discussion thereof. However the resolution and the motion for consideration of a Government Bill seeking to replace that urdinance may be discussed together. When this is permitted by the Speaker, the resolution after discussion is put to vote first because if the resolution is adopted, it would mean disapproval of the ordinance and the Bill would automatically fall through. If the resolution is negatived, the motion for consideration of the Bill is then put to vote and further stages of the Bill are proceeded with. Similarly, a resolution seeking disapproval of an ordinance and a motion on a cognate matter can be discussed together."

नो मेरा ग्रापसे केषल इतना निवेदन है कि मेरा जो प्रस्ताव है उस पर बहस होकर श्रगर सदन उसे स्वीकार कर ले—्यह चीज कमी कमी हो जानी हैं क्योंकि श्रादमी थोड़े रहते हैं-—तो फिर विधेयक वाली बात श्रानी नहीं हैं, वहीं पर मामला खत्म हो जाता हैं । प्रापने विधेयक ॠंर्र मेरे प्रस्ताव को एक साय रखा है यानी विधेयक पर बहुस को प्रागे बढ़ाया जाये, एटार्नी जनरल को छलाने के बारे में मोर बिल को सकुंलेट करने के बारे में सारी घीजें श्रागे भ्रा जायेंगी जव कि मेरा प्रस्ताव नियम 109 के घन्तरंत्रत जो है उस पर पहने बहस होनी चाहिए क्योंकि मै तो दस विध्धेयक पर बहस ही नहीं चाहता हूं। इसलिये बह प्रस्ताव सदन के सामने पहले भाना चाहिये मोर उस पर सदन का निंग्य होने के बाब, फिर भाप घाहें नो वोनों पर एक साप बहस खलायें या मेरे प्रस्ताब को मेने के बाद उस पर बहस बसायें। भाप हस्त बक्त बोनों बीजें पेक्य कर दद्रें। मंनी जी विस वेल कर צुके है, वह ह्ट्रोल्यस हो चुका है, का पर
and
बहस को घागे बढ़ाना चाहते हैं। छसलिए इस बारे में मैं ध्रापका मार्गदर्शन चाहता हं 1

MR. DEPUTY-SPEAKER: As the hon. Member has pointed out already, he is supposed to move his resolution ftrst. Formally, the hon. Minister has introduced his Bill but $h_{e}$ has yet to place before the House the consideration motion together with his reasoning about it. In case the hon. Member's resolution is adopted by the House, automatically the hon. Minister would be debarred from proceeding further with his Bill.

श्री आर्ज फरनेन्डीज : 109 का कब भायेगा ?

MR. DEPUTY-SPEAKER: After the hon. Minister's speech, if he feels it necessary and the House also feels it necessary, I shall permit him to speak.

SHRI S. KUNDU: I would like to have one thing. made clear from the beginning itself. Otherwise you may not permit $m_{e}$ later on to raise it. There is an amendment to the effect that the debate on the Bill be adjourned. When that motion is discussed, various questions will come up. I have raised the question of constitutional validity of this Bill. I feel that this Bill cannot be discussed at all. So, I would request you to keep this in mind. I can wait for the hon. Minister's speech and then I can speak on it. Let the hon. Minister make his speech and then I shall make my points.

MR. DEPUTY-SPEAKIFR: The hon. Member will get an opportunity afterwards.

Now, 3 hours have been allotted for this. So, we should have some timeltmit for speeches. So, hon. Members should be vert briti.

घी बार्ं फरनेक्रीज : उपाष्यक महोदय, में प्रस्ताव करता हूं कि यह़ सभा भारतीय रेलबे (संशोधन) पष्यादेश, 1968 (1968 का घष्यादेश संख्या 10) का, जो राष्ट्रपति त्वारा 14 सितम्बर, 1968 को प्रष्यापित किया गया या, निरनुमोदन करनी है ।

उपाष्यक्ष महोदय, राष्ट्रपति महोष्य मे जो मष्यादेश 14 सितम्बर को जारी किया उसका पह्ला बाक्य यह है :

> "Whereas Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to takt immediate action".

यह उसका पहला वाक्य है । श्राप जानते हैं यह ज, भ्रघ्यदेश श्राया, वह फेन्द्रीय सरकार के कर्मचारियों की ज हड़तास 19 भितम्बर कं होने वाली थो, उ हड़ताल के सिलसिने में श्राया। हड़ताल जिन म गों को लेकर हुई वह् म ग सरकार के सामने एक बर सेभीं ज्यादा समय से पढ़ी हुई थीं। हड़ताल करने के सम्बन्घ में सरकार को जो इत्तला देनी चाहिए थी वह्ह हत्तला हड़ताल होने से एक मही़ना पहले कानूनी रूप से सरकार के पास ग्राई थी। उसके पहले मरकार जानली थी कि 19 सितम्बर को हढ़ताल होने काली है। यह जानते हुए कि ह़़ताल के बारे में नोटिस भाई हुई है भोर सरकार धपनी नीति को भी जानते हुए कि हम मार्गों को मूंजर करने नहीं जा रहे हैं, वद्र 14 सितम्बर तक घुप हैठी रही। हड़ताल होने से सिफें बार बिन पहले सरकार ने राष्ट्रपति को सलाह दी कि घ्वाप मष्यादेक्ष जारी करं, घंडियन रेलवेष्ड ऐष्ट में संभोषन के एप में हुछ कये प्राविजन्स लासे,命 समतना हूं कि यह भ्रजातम्न का एक चोर घपमान किया गया है । घाप आनते है कि इण हबन की बैठक 30 कणस तक करा
[প्रो जार्ज फरनेन्डोज]
हढ़ताल की नोटिस सरकार के पास 19 भ्रगस्त को माई थी, उस वक्त से लेकर 30 भ्रगस्त तक यानी दो छफ्ते सदन की बैठक चलनी रही घोर सरकार कम से कम श्रपने मन को जानती वी कि हम घ्रपने कर्मचारियों की मांगों को घामने नहीं जा रहे हैं नो फिर उस हालत में भ्रगर रेल कर्मचारियों का मुकाबला करने के लिए या कोई दूसरे कर्मचारियों का मुका गला करने के लिये किसी भी नये कानुन की जरूरत पड़े तो उसके लिये इस सरकार का फर्ज था कि इस सदन के सामने श्रानी श्रौर इंडियन रेलवेज ऐक्ट में जो भी संशोधन करने चे वह पेश करनी। लेकिन यह सरकार इस सदन के सामने खड़े नहीं होना चाहनी थी, रेल कर्मवारियों श्रोर दूसरे सरकारी कर्मचारियों की मांगों पर सदन में बहुस नहीं करना चाहनी थी । सरकार ने एक फासिस्ट मनोवृत्ति श्रपनाई हुई है, वह हर रोज फासिस्ट नेतों का इस्ेेमाल करना चाहनी है इसी लिए उसने 14 सितम्बर तक कोई कदन न उटा कर उसके बाद राष्ट्रपति को सलाह देनी है कि म्रष्यादेश जारी करिये । फिर 19 fितम्बर को, श्रच्छी या बुरी, वह हड़ताल हुई । रः ट्र्रति का घ्रघ्यादेश जो 14 तारीख को निकला उसके ऊनर हम में से बहुत से लोगों ने भपना विरोध प्रकट किया । फिर सरकार ने पष्पादेश के जरिये से श्रपने ही कर्मचारियों को म्रोर उनके संगटन को जो कुचल डालने का प्रयास किया भौर 19 सितम्बर को जो बटनायें षटीं, उनको मद्देनजर रखते हुए हम समझते थे कि यह सरकार छस मह्यादेश को बापिस लेने का काम करेगी क्योंकि पहली बार ही यहु काम नहीं हुमा है बल्कि सन् 60 में जब हड़ताल हुई थी तब भी एसेंशियल सविसेज मेन्टोनेन्स पार्किनेन्स काया या। उस बक्त की रेल कर्मषारियों धौर दूसरे कर्म वारियों पर संल सगाेे बासा पष्पादेक प्राया का सेकिन उसको कापून का हूप छेने का काम सरकार ने


कि ग्रह्यादेश निकलने के बाद भगर सरकार चाहे नो राष्ट्रपति को उसे वापिस लेने की सलाह दे सकनी है । 123(2) (बी) कहता है :

> "An Ordinance promulgated under this article shall have the same effect as an Act of Parliament, but every such Ordinance may be withdrawn at any time by the President."

नो जिस फाम के लिये ग्राप ने श्रध्यादेश जारी किया वह् काम पूरा होने के बाद, हड़ताल को कुचल डालने के बाद, रेल कर्मचारियों पर गोली चलाने के बाद ग्रौर ग्रपनी हुक्मशाही मनोवृत्ति को दुनिया के मामने पेश करने के बाद कम से कम ग्राप को इस ग्रह्यादेश को वापिस लेने की मन्नाह राप्ट्रपति को देनी थी लेकिन उसके खिलाक ग्राप उस श्रध्यादेश को कानूनी रूप देने की कोशिश यहां कर रहे हैं । मेरी राय में यह सिर्फ प्रजानंत्र गर ही हमला नहीं, बल्कि यह् सरकार तानाशाही के रास्ते पर इस देश को ले जाना चाह्ती है । इसीलिए श्राज ऐसा कानून बनवाने के लिंय यह सरकार इस सदन के मामने ग्राई है। रेलें सिर्फ हिन्दुस्तान में ही नहीं हैं वत्कि सारी दुनिया में हैं । हम लोग नो ग्रभी ग्रभी डंजन बनाना शुरू किये हैं जिसका ज्यादातर माल ग्रभी भी विदेशों से हो श्राता है। यह हड़ताल सिर्फ हिन्दुस्तान में ही नहीं हुई श्रौर जगहों पर भी ऐसी हड़तालें होनी हैं। मुबह यहां पर एक प्रश्न था लेकिन जिनके नाम पर वह्ट प्रश्न था, श्री कछवाय, वे यहां पर उपस्थित नहीं थे । एक सन के बीच में मंत्री लोग कहां कहां विदेशों का चक्कर लगाते हैं, उसकी मालूमात सदन में होनो ।
\&ी जार्ष फरमेंत्डीग : लाबों रुपये बर्च करके मंत्री लोग विद्वेश जाते हैं । प्रषान मंही का नो घौर कुछ काम ही नहीं है, एक सत चत्म तुआा नो बिदेक याबा के सिये तैयार रहती


चली नो वह यहां से विदेश चली गयीं। घ्रोर मुल्कों में भी रेलें चलनी हैं, सरकारी नौकर हैं, बे लोग भी हड़ताल पर जाते हैं छसकी जानकारी सरकार को होनी चाहिये । प्रध्षान मंन्री भरी जब दक्षिण श्रमरीका की यात्रा पर बीं नो चिली में उनको जाने का मौका नहीं मिला क्योंकि सरकार वहां की हट गयी ग्रोर हमारी प्रगननंत्राणी को पहले देश में ही श्राराम करना पड़ा । तो दुनिया में क्या हो रहा है, नागरिक अ्रधिकार जो लोगों के रहते हैं वे श्रधिकार किस तरह से इस्तेमाल करते हैं इसके बारे में मरकार को जानकारी होनी चाहिये ।

उपाध्यक्ष महोदय, 4 दिन पहले इटली में हड़ताल हो गई। 48 घंटे के लिये इटली की रेल गाड़ियां बन्द रहीं म्रौर उसका ननीजा यह हुग्रा कि इट्टली की सरकार को इг fीफा देना पड़ा ग्रोर 20 वर्षों के इतिहास में पहली बार वहां समाजवादी नेता को प्रधानमंत्री होने के लिये वहां के राष्ट्रवति ने बुलाया। प्राप न.ग नो समःजवादी हो ही। तो इटली का उदाहरण मैंने इसलियं ग्रापको बताया कि रेल कम्मचारियोंकी हड़ताल हिन्दुस्तान में ही नही होनी है, दूसरे मुल्कों में मी होनी है श्रोर ड़टली में रेल कमंचारियों की हड़ताल से वहां की सरकार गिर गयी । हंगलैंड में भी हड़तालें होनी हैं। श्रमरीका में नो रेल कम्पनियां निजी क्षेत्र की हैं ग्रोर लगातार वहां पर रेल उद्योग में हढ़ताल होतो रहनी है। लेकिन उन हड़तालों को रोकने के लिये कोई घ्रध्यादेश जारी करना, लोगों पर गोलियां चलाना म्रोर उन श्रष्यादेशों को फ़ासिस्ट बंग से कानून बना कर सदन के सामने लाना, ऐसा उन देशों में जहां प्रजाबंव्र की गम्भीरता लोग जनते हैं, नहीं होता है । प्राप इस भ्रछ्यादेश को देखिये । यह साल है E. मन राइट्स ईयर, मोर भारत में पता नहीं कितने करोड़ क 0 भाप बर्ष करने आा रहे हो गाधी 干ताब्दी मनाने में, जिन्होने पहली बार हिन्दुस्तन में सत्याष्टह का इस्तेमाल किया बा, तोकिज वह बरकार भाष पहली बार उस

## सत्याग्रह को क्रिमिनल धाफ़स शोषित करने

 जा रही है इस घघ्यदेश के जरिये। घार्गनेंत के पहले ही पष्षे पर लिखा है :> "Obstructing running of train, etc. If a railway servant, when on duty or otherwise, or any other person obstructs or causes to be obstructed or attempts of obstruct any train, rail-car or other rolling stock upon a railwa, by squatting picketing, keeping without authority any rolling-stock on the railway or tampering with signal gear or otherwise, he shall be punishable with imprisonment for a tcrm which may extend to two years, or with fine which may extend to five hundred rupees, or with both."

श्रब यह वाक्य बहुन ही महत्वपूर्ण है 'स्सेटटिग श्रोर विकेटिंग दी गेलवे ट्रैक्र'। यह् भ्राज गुनाह हो रहा है, जिसके लिये दो साल की सजा दी जा सकनी द्वे या 500 F! ज़र्माना हो सकता है, या दोनों । पता नहीं जब श्राजादी की लड़ाई चल रही थी तब हमारे रेल मंनी को पटरी पर बैटने का मोका मिला था या नहीं । में नहीं जानता कि डा 0 गम सुभग मिंद्ध को मोका मिला था कि नहीं, लेकि.न हिन्दुस्तान के लाबों लोग रेल की पटरी पर वैठ कर, गाधी जी के बताये हुए रास्ते पर चल कर, हाथ में लाठी को न लेते हुए.

गा० राम सुभग सिंड़ : हमारे यहां सारी पटरियां उसाड़ी गयी थीं ।

भी जार्ष करसेन्डोज : मृमे पता नहीं उन्होंने वह काम किया था या ऐसे काम करने वालों का समर्थन किया था। सेकिन मैं याद दिलाना बाहता हें कि गाषी जी ने यह अस्र कहा था कि दिसा मत करो । न प्राण हानि हो, न माल हानि हो थीर प्राज हानि न करते हैए जो सिसिक नाफ्ररमानी कर अकतो हो बह दरो। वह गती की
[ख्री जार्ज फरनेन्डीज]
का सताया हुया रास्ता था घौर यही लेकर लाखों की तादाद में उन दिनों के नौज त्रान रेल को पटरियों पर जाकर बंढें थे, लेटे थे, मारे गये थे श्रोर आ्राज उसी का यह फल है कि इस सरकार को यहां बंठने का मीका मिला श्रीर भाज यह सरकार काम कर रहो है, इंनो गिरावट हो गई दिमाग़ी कि सारी नैतिकत। खत्म हो गर्त्रोर पिकेटिंग को क्रिमिनल श्राफेंस घोबित करने जा यही है। श्रगर कोई हमारे ऊपर श्रन्याय होता हो रेलवें की श्रोर से तो उसका प्रलिकार करना भी एक ग़ुननह कर के यह् सरकार घोषित कर्ने जा रही है।

उनाध्यक्ष महोदत, ग्राप एक बान मानेगे कि कोई मजे में रेल की पटरी पर नहीं लेटना है, गाड़ी के मामने पिकेटिंग का काम नहीं फरना है। ग्रन्दाय होता है तन उतके प्रतिकार के निये ये चीजें होनो हैं।
 चलती हैं? ने तो खह् चुता हं कि रेलते भ्रपनी जो चिं-मेदारेर है उसको कभी ऩीं पूर्र कर्त्रi। दिल्ला रूे्डेशन पर रेल मंत्री मेंरे भाध चलें, जो श्रापका एग़ः कंडीशान्ड मंलन्न है उसमें नहीं, बतिक थर्ड क्लास के धिबने में, श्राप दे बेंगे कि बत्तो नहीं जनतो है, पंजा नहीं चलता है, पानी नहीं मिलजा है. गाडी भी कमी समय पर नहीं निकलती है, प्रोर समय पर नहीं श्राती है। श्रन ग्राप बतायें मैंने तो 30 रु० का बग्ऱ मे दिल्ली श्राने का टिकट खरीद तियालेकिन श्रगर में पूछता हुं कि गाड़ी समय पर क्यों नहीं चलती है तो उसका कोई जवाब नहीं मिलता है, पानी म्रोर रोशनी नहीं है। भ्रब श्रगर मैं उस वक्त यद्दु फेसला फरता हूं मुल्क के एक नार्गरिक की हैसियत से, गांधी जी ने जो हमें फहा था कि जहां भ्रन्याय दिबाई दे तो उसका प्रतिकार करो, तो मैं सिषिस आफरमनी फरने के लिये नीषे उतरता हूं,

गाड़ी की चेन बींचडा हूं पटरी के सामने बड़ा हो कर कहता हूं कि मैने टिक्ट में पैसा दिवा हैमुझे पंबा, पानो चाहिये, बिजलो चलिये श्रोर श्राप नहीं देते हो प्रीर जब लक यह सुविधा नहीं दोगे नंब तक तुम्हारी गाड़ी नहीं चलेगी, श्रगर ऐसा कहूं तो क्या गुनाह होगा।

उतध्यक्ष महोदन, ग्रमंभ सात दिन पह्लं मद्रास हाई कोर्ट ने टेलीफोन का टंरिफ ग़ैर कानूनी घोषित किया। उसने यही तो कहा था कि जन लोग़ों से पैसा लेते हो तो उसके बदले में जिजतो सुविधायें उनको देनो चाह्यि वह देना भात तो तुम्हारा फर्ज है श्रीर उससे ज्यादा पैसा नहीं ते ऊभंते हो। वहु ग्रन्याय लोग़ों के ऊपर मत करो। श्रापको जो षैसा देता है किसी भी सेवा के लिये ता उंनो सेवा करों, उससे उँदा नपैसा लो न उससे凶म उनकी संग करो। यही अ्रदलत का फह्ना रहां, जा नैवुलल जस्टिस हो वह
 जो जनं निगंन दिं नार्णरिक ग्राधिवारों को
 श्नन्तः है उता मूता होन पन्तिं।
 वह सुविधा नहीं मिंचनां है जिसका में हींत्र हूं तो कन डाकट्र सह्त्र या माननीक्य पुनावा जी यही चंहरं कि: में कलकते में जाकर घ्रदालत में शिकालन तबूं? ग्रयका श्राप पहु पत्तन्द करेंग़ कि गांधो जो के बताये हुए रास्ते के ग्रनुसार गाड़ी से नीचे उत्रर झाऊं प्रीर यह कहूं कि मुझ पर होने वाले झ्यन्याय को तुर्त दूर करो।

[^0]ting and picketing shall be an offence punishable with 2 years rigorous imprisonment or Rs. 500 fine or both."

कहां रह्री इन लोग़ों की नैतिकते, श्रोर कैसे यह स्रहंगदेश हमारे सामने श्रा सकता है जिसके श्रनुतार लोगों को सुविधा न देते हुए हमको फानिस्ध मनोवृति का शिकार बनाने का प्रदास हो रहा है ? ग्रीः दूमरी तरफ रेल कर्मच। कियों के बारे में कि:नने नियम हिन्दुसःतन में हैं ? रेल कर्मचारियों के सम्बन्ध में जो नियम यहां लागू हैं मैं समझता हूं कि वैसे निवन दुनिया के झ्रन्य किसी मुल्कं में नहीं होंगे । यह् नां भ्रापको मालूम ही है कि रेन कर्वन्चरी किसी गजनंनिक: दल का सदस्ट नहीं बन सकता है म्रीर उसके ट्रेड यूनियन का मदस्य बनने के बारे में भें नियम कना हुग्रा है। लेकिन ग्राप को सत् जान कर. ग्राएचर्य होगा षि: कोई भी रेत्र कंन-


 दन को नभा में जाव तो गेन तर्मारुं का फर्ग है क्रु वह दूसरे दिन घ्रपने अ्रधिकारं। के पाग जांत कहते श्रोग उन्र लिखित रूप में दे कि उग करे पत्ता, बेटा, भासे, गां ग्रयना भर्ताजा ग्रमुक राजनाँिक दन कीं मेंतिंग में गता था। इस जरह हा निरम ग्राप लोगों ने रेन कम्मारी के लिए बना क-: रकखा है । रेलने कर्मतंन्यिओं का सदिस कंडिशंस में इस तरह का नियम बना उद्धा है कि भ्रगर किसी सरदारी अंमंचारी का कोई रिणेदार किसी भी दन को मंटिंग में हिस्सा ने, उस कमंचारी का भाई, मतीजा श्रगर किसी राजनीतिक दल की मोटिग में जरीक हो तो भविस कंिसंस के मुनाबिक उस रेलबे कमंषारी को दूसगे दिन जाकर भपने घधिकारी को सिखित स्प से मपने बच्वे, बीबो या भाई, मतीजे के बारे में फिकायत कर्नी होगी, उसे निलिन

रूप सं मधिकारी के पास यह देना होगा कि उसका ममुक-पमुक रिष्तेदार कल धो पोलु मोडो को सभा में जकर उनषा लैक्षर सुन कर घर घ्राया है। मेरा कहना है कि इस तरह का नियम रेलबे कर्मघारियों की सर्विस कंडोशंस में लिख्रा हुमा है। माननीय सदस्य चाहें तो बराबए उसे पढ़ कर देख सकने हैं।

SHRI PILOO MODY (Godhra): I would like the Minister to clarify this rightway. Please clarify this rightway whether this is true or not.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I would like to look into the matter. The only point here is that a certain information regarding political activities of certain elements has got to be brought to the notice of the authorities because that has relation in regard to safety of the railways.

SHRI J. M. BISWAS (Bankura): The Minister is not correct. According to the service conduct rules, it is mendatory on the railway employees that they would have to inform the Government if any of the relations who are not railway servants take part in any politics.

SHRI GEORGE FERNANDES: Including attendance at a meeting. यह् रेल कर्मचारियों के सीवस मोर कंडक्ट सल्स में दिया दुप्रा है। बीष्र भ्राफ कल कर्ने पर रेल कम्मचार्यिंों के लिए सखा का मी विध्यान दिया हुप्रा है। मेरा कहना है कि इस देल्ल के रेल कर्मचारियों पर. चैसे सेवा सम्बल्बी नियम लागू है, डिस वर्द की बंदिबों जन पर कगायी गयी है हैसे वस्स पौर बंदिता
[ध्री जार्ज फरनेन्डीज]
किसी प्रन्य प्रजातंनी देश श्रयवा किसी भी देश में नहीं चलती है। प्रभी पिछने दिनों यह सरकारी कमंचारियों की हड़ताल सम्बन्धी प्रश्न को लंकर क्या-ब्या बकवास हम लोग यहां सुन रहे थे। यहां यह कहा गया कि सरकारी कर्मंचारी यहां हड़ताल पर चले गये घ्रोर पता नहीं देश का क्या होगा, प्रजातंत्र का क्या होगा ? श्रब हममारे देश का प्रजातंत्र क्या इतना कमजोर है कि केषल एक दिन की सरकारी कर्मंचारियों की हड़ताल होने पर सारा प्रजातंत्र गिर जाता है श्रथवा एक दिन सदन के श्रन्दर प्रधान मंनी को बोलने से रोक देने में इस देश का पूरा प्रजातंत्न खत्म हो जाता है ? यह लोग क्या प्रजानंत्न की बात कर सकते हैं ? मैं भ्रपने इन मितों को बतलाना चाहता हूं कि फ़ांस में तीन दिन तक हड़ताल चली लेकिन वहां कोई प्रजानंत खत्म नहीं हुग्रा। यह प्रजानंत्न ऐसी नाजुक चीज़ नहीं है, वह एक बहुत मजबूत चीज़ होनी है ग्रोर वहां पर वह प्रजातंत्र खल्म नहीं हुग्रा। इसी तरह में मंत्री महोदय को बतलाना चाहता हूं कि जर्मनी में पलटन के लोग ट्रेड यूनियन के मेम्बर हो सकते हैं। पलटन में कर्नल के रेंक तक के लोगों को ट्रेड यूनियन का मेम्बर बनने का ध्रधिकार है। इसी तरह जर्मनी की ट्रांसपोट्ट एंड पब्लिक वर्कसं यूनियन है जो कि सबसे बड़ी वहां की यूनियन है प्रोर जिसकी सदस्य संख्या 8-10 या 12 लाख की होगी, उस में म्युनिसपंलिटी के सफाई कर्मचारियों के साथ पलटन के लोग मी उसके सदस्स्य हैं। इतना ही नहीं इजरायल की पलटन के जो प्रधान सेनापति हैं वह भी ट्रेठ यूनियन के सदस्य हैं। इसलिए में मंती महोदय को भौर उनकी तरफ के लोगों को
पह बतला देना चाहता हूं कि इस तरह का प्रिकार बहां पर ट्रेड यूनियन का सबस्प बनने का प्राप्त है मोर भगर बही जानना जाहेंगे तो मैं उनके माम भी उन्में गिना दूंगा जहा जहा

कि कर्मचारियों को यह ट्रेड यूनियन का सदस्य बनने का अ्रधिकार प्राप्त है।

भारत जो कि एक प्रजातंनी देश्र होने का दम भरता है वहां हालत उसके प्रतिकूल है ग्रौर जैसा मैंने सदन को बतलाया रेलवे कर्मंचारियों की सेवा सम्बन्धी घार्नों को प्रोर भी कड़ा बनाया जा रहा है श्रोर उन पर नये-नये प्रतिबन्ध लगाये जा रहं हैं जैसा कि यह 100 ए श्रोर 100 री के जोड़े जाने से साफ़ जाहिर होता है। 100 -ए में यह लिखा हुश्रा है :
"100A: If a railway servant, when on duty, is entrusted with any responsibility connected with the running of a train, rail-car or any other rolling-stock from one station or place to another station or place, and he abandons his duty before reaching such station or place without authority or without prop rly handing over such trains, rail-car or rollingstock to another authorised railwa!: servant, he shall be punishable with imprisonment for a term which may etxend to two years, or with fine which may extend to flve hundred rupees, or with both."

मैं रेल मंत्री जी ग्रथवा कानून मंती, जो कि छस समय सदन में उपस्थित नहीं हैं, उनसे जानना चाहूंा कि क्या उन्होने हस नये सेक्यान का जो कि इंसटं करना चाह् रहे हैं उसका मतलब भी समक्षा है ? क्या भ्राप इसका भ्दन्दाज लगा सकते हैं कि इसका रेल कर्मंबारियों पर केसा क्रसर पड़ेगा भोर उन पर क्या-क्या मुसीबत इसके कारण पाने वाली है ? उदाहरण के लिए मैं भापको बतलाऊं कि मुमको अंसे रेलगाड़ी पर 5 घंटे काम करना है मोर रेल बिल्ली से सेकर भुषे धागरा तक ध्रषा घन्य किसी स्ट्टेण

तक ले जानी है और श्रागरा जब में रेल को केकर पहुंचता हूं श्रोर पांच घंटे की ड्यूटी अ्रंजाम देने के बाद मुक्षे वहां दूसरे रेल कर्मचारी के हाथ में इंजन सोपना है श्रोर वह वहां मुझ्षे रिलीव नहीं करता है, वह रेल कमंचारी बीमार होने के नाते श्रथवा भ्यन्य किसी कारणवश वहां मुझे रिलीव करने नहीं पहुंच पाता है तो भ्राप मुझे क्या कहेंगे ? श्रब मैं पांच घंटे की ऐक्टिव ड्यूटी दे चुका हूं औरर मुझ़ भ्रागे भी ड्यूटी धंजाम देते रहने के लिए यह अध्यादेश बनाया जाता है, कानून बनाया जाता है कि नहीं तुम्हें 12 घंटे काम करना पड़ेगा प्रोर यहु कि मुक्षे रेल को भ्रागे लेकर बढ़ने पर मजबूर किया जायेगा नो मेरा कहना है कि में उस चीज को भी मानने के लिए नैयार हूं लेकिन मेरा कहना यह है कि श्रभी परसों इस सदन के श्रन्दर रेल में सफर करने वाले मुसाफिरों के बारे में बड़ी चिन्ता प्रकट की गई यी त्रकिन एक इंजन ड्राइवर को जिसे कि 5-6 घंटे ड्यूटी देने के बाद दूसरे के हाथ में इंजन सोंपना चाहिए वैसा न करा कर ग्रगर श्राप उसी इंजन द्राइवर से 12-12 घंटे की ड्यूटी नेना चाहें तो यह क्या श्राप रेलवे के यात्वियों की वाकई fचता करते हैं? वह नो रेल के मुसाफिरों की चिन्ता न करके रेल मंत्री महोदय मालूम पड़ता है देश की बढ़ी हुई श्राबादी को खत्म करने की कोशिश कर रहे हैं प्रोर इस मकसद के लिए वह जो भ्रार्डिनेंस उन्होंने पास करवाया था उसे घ्रब कानूनी घक़ल देने जा रहे हैं । मैं ममझ नहीं पा रहा हूं कि श्राखिर उनका दिमाग जा किस दिशा में रहा है ? यह साफ़, है कि वहु जो यह नये मंक्शन 100 ए घ्रोर 100 ीी जोड़ने जा रहे हैं वह प्रजातंवी सिद्धांत के प्रतिकूल है श्रोर इंटरनेशनल लेबर पार्गाड्डेशन ने जो एक इसके लिए सिद्धान्त माना है उस प्रजतंवी सिद्धांत के बिलाफ आता है इसलिए इस घष्यादेश को यह सदन किसी मी ह्रालत मंजूर नहीं कर सकता है।

एक घाबिरी बात मैं इस मोके पर घौर कहना चाहांगा। ऐसा कानून बना कर रेल कमंचारियों पर बहुत जुलूम किया जा रहा है। रेलबेज़ में 18 लाख कर्म वारी काम करते हैं हालांकि मंवी महोदय जब कात करते हैं तो केवल 13 लाख की ही बत करते हैं तो दरग्रसल चीज़ यह है कि 5 लाख रेलवे के कर्मचारी कैजुएल हैं घोर उन की तनख्वाह डेढ़ रुपया, दो रुपया या ढ़ाई रुपया होती है घौर वूंकि बह बेचारे केजुएल हैं इस्सलिए उन का यद्व जिक नहीं करते हैं मोर बस हमेशा वह 13 लाख की ही बात किया करने हैं जब कि भ्रसल में रेलवेज में 18 लाख कमंचरी काम करते हैं। हिन्दुस्तान की श्रबादी में हर 80 लोगों में एक ग्रादमी रेल कमंचारी है या रेल कर्मचारी की कमाई पर जिदा नो जाला व्यक्ति है । हिन्दुस्तान की रेलयेज का निश्चित रूप से बहुत महत्वपूर्ण क्षेत्र है । मुझं श्रफसोस है कि हिन्दुस्तान के रेलवेमैन को जिम षंग से संगठित होना चाहिए था उस कंग से वह संगठिन नहीं हो पाये हैं। मेरी छच्छा है कि बह ठीक तरीके मे संगठित हों प्रोर प्रगर किसी दिन वह् संगटित हो गये तब ेेन मंत्री महोदय को पता चलेगा कि उन को क्या नाक़त है ।

हम लोग कमी-कमी हिन्दुस्तान में हड़ताल की बात किया करने हैं लेकिन हकीकत यह है कि रेल कमंचारी भभी तक हड़ताल में सम्मिनित नहीं हैए. हैं लेकिन भगर रेल कर्मवारी बंद्ध करने की ताक़त रक्यू तो फिर दूमगे किसी कों वंद करने की जलरत ही नहीं पड़ेगो घ्रोर सरकार को मजतूरों थोर कमंचाडियं की जायज मांगों को मानने के लिए बाध्प हांना पकेगा । यह हिन्दुस्तान के लिए एक बदनसोती की बत है कि हस देग में गेल करमंधारी घ्रभी नक मंगडित नहीं हो पांद हैं भीर छूसरी तरफ़ जो मजटूर संगठम मोतुद्ध है भी उन को जासन की घोर
[श्री आर्ज फरनेन्डीज]
कुचलने का प्रयलन हो रहा है श्रोर इसी दृष्टि से बह श्रहषादेश लाया गया घ्रोर]भब उस को कानूनी हुज दिलवाया जा रहा है । हस तरह के प्रह्यादेगों के जरिए घ्रोर हस किस्म के फ़ासिस्ट कानूनों को मंजूर करा कर क्या यह् सरकार इस देश में प्रजातंत्र को मजबूत करना चाहती हैं यह क्या मजदूर भ्रान्दोलन को तरकी देने का धर हिन्दुस्तान में प्रजांत्र का बनाये रब्बना का तरीका है ? निश्चित रूप से यह प्रजातंत्र का गला घोटना है प्रोर मजदूर श्रान्दोलन को इस देश में कुचलना है । इसलिए प्रंत में पुनः इस सदन से इस बात का श्राप्रह करुंगा कि वह इस तरह के प्रापचंधन्मक नियमों को लागू करने की स्वीक्टृति सरकार को न दे श्रोर 123(2) बो के घ्रन्तर्गत राप्ट्रपति को इस बात की सलाह् दे कि यह जो नवा संगोधन विधेयक सरकार द्वारा सदन में लाया गया है उस को वाधिस ले लें ।

Sir, I move:

> "That this "House disapproves of the Indian Railways (Amendment) Ordinance, 1968 (Ord1nance No. 10 of 1968 promul gated by the President on the 14th September, 1968."

MR. DEPUTY-SPEAKER: Motion moved:

> "That this House disapproves of the Indian Railways (Amendment) Ordinance, 1968 (Ordinance No. 10 of 1968) promulgated by the President on the 14th September, 1968."

The hon. Minister.
THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): Should I reply to the points or move the Bill?
MR. DEPUTY-SPEAKER: He should move the Bill first.

[^1]> "That the Bill further to amend the Indian Railways Act, 1890 , be taken into consideration."

While introducing the Bill, the hon. Member and other friends raised certain points about the constitutionality of the Bill as to whether this House is competent enough to discuss or take up a measure for consideration of this type and it was held by you that as regards the constitutional points raised by my hon. friends there was nothing in them and you ruled out the points of order.

SHRI S. M. BANERJEE (Kanpur): He did not give a ruling on the constitutional points. You should not misquote him.

SHRI C. M. POONACHA: I will refer to a few points. This Bill is well within the rights of this House and the House is quite compstent enough to proceed with the consideration of this Bill. Having said so, I beg to refer to the Act that we have already in operation, namely, the Indian Railways Act. 1890 ...

SHRI DATTATRAYA KUNTE (Kolaba): On a point of order. If I mistake not, the hon. Minister has moved a motion that the Bill be taken into consideration. We have a motion by the hon. mover Shri Fernandes. The point really is whether the House could discuss two motions at one and the same time. The normal parliamentary practice is that there ought to be only one motion before the House...

SHRIMATI SUCHETA KRIPALANI (Gonda): That is allowed in this House.

## SHRI DATTARAYA KUNTE: I

 am overhearing somebody saying that it is allowed in this House. This House has some rules of busineas which lead to proper working of the House and that is why I am raising281 Statutory Res. AGRAHAYANA \&, 1890 (SAKA) Indian Railwzys 282 and
this point. I really want to know, whether before one motion is disposed of the House could take up consideration of another motion. This will mean that I could move a thisd motion as well. It might be that they might be dealing with the same subject-matter. The motion which the hon. Railway Minister has moved is really in opposition to the motion of the hon. Member in a way. Therefore, if an amendment opposing the original motion cannot be moved, could a motion opposing the original motion be moved as well. It is not only whether two motions can be considered or not. They are also contradictory to each other. The hon. Member has moved a motion wanting to express disapproval of the House. This has happened because on the Order Paper we find that both these motions have been kept together. I should have really hoped that whocver arranged the business of this House had put them separately before the House so that the House could apply its mind more diligently. When two motions are being put before the House simultaneously, it might be that the member who wants to take part in it is in a diffculty. A Member might be there who would like to oppose the motion moved by the hon. Member Shri Fernandes and at the same time would like to oppose the Bill because the ordinance, after a lapse of time will automatically lapse and there he would tell Shri Fernandes that the Ordinance was on the 14th September and 'we will wait till it lapses' and the member would oppose the Bill at the same time.

Hon. Member Shri Fernandes has gone into the merits of this. Th? difficulty has arisen because both have been placed simultaneously on the Agenda Paper and we are not the authority to arrange the Order Paper. This difficulty has arisen and I want to bring it to your notice. The two motions in a way are contradictory to each other. If they are going to be
disposed of like this, it creates diffculty. Therefore, I want to raise this point of order, though hori Memper Shrimati Sucheta Kripalani wantes to tell me that this has been done before also. Points of order are raised to correct things. If it is said that this is the practice in this House, then we need not have any rule book at all and we should go by practices and conventions and all those things followed in the British House of Commons. The very fact that we have Rules of Procedure shows that we are supposed to abide by them and whatever is being done must be based on these rules and not on what was being done in this House, which might have been wrong. That is my point of order.

SHRI S. KUNDU (Balasore): Sir, as I explained in the beginning....

MR. DEPUTY-SPEAKER: Your point of ordre was about the constitutional validity, which is different.

SHRI S. KUNDU: It is a completely different motion saying that the debate on the Bill should be adjourned. Now, how could the Minister come forward with a separate motion that the Bill be taken into consideration, which goes in a completely different direction? Rule 109 says:
"At any stage of a Bill which is under discussion in the House, a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

So, having moved such a motion...
MR. DEPUTY-SPEAKER: I have already said that after the Minister has finished his speech. I will give him an opportunity.

SHRI S. KUNDU: The Minister can make a speech throughout the length and breadth of India at any time he likes; nobody can stop him. But when they are in the House they must adhere to the Rules of Proce-
[Shri S. Kundu]
dure. The motion before the House f that the debate be adjourned. Eimer there should be a discussion on this motion or it should be put to vote and a decision taken. Otherwise, we would be going against the Rules of Procedure.

MR. DEPUTY-SPEAKER: The hon. Member Shri Fernandes has placed his submission before the House. The hon. Minister places his submission before the House. Then, I will permit the hon. Member to move his motion. Of course, the House will decide whether the discussion should be adjcurned or not. At this stage, let him not mix up the two issues.

SHRI S. KUNDU: The third issu? I have already raised in the beginning.

MR. DEPUTY-SPEAKER: I have taken note of it. Now, Shri Kunte has raised another point of order and pleaded with some cogency whether both the motions could be taken up together, whether there would not be some incongruency and so on, on which I will have to give a ruling.

SHRI S. KUNDU: Sir, will you resume :our seat for a minute so that we will not be calld upon to sit down? Your ruling could only be to delete that po:tion of the Minister's speech where he says "that the Bill be taken into consideration". The Minister cannot move such a motion. He can only express his opinion without moving it.

MR. DEPUTY-SPEAKER: Usually the Minister begins or ends his speech with the motion "That the Bill be takpn into consideration". I do not know whether the Minister has actually said it or not. The hon. Member can make his plea after the Minister has made his specch and moved his motion.

SHRI S. KUNDU: Sir, you should rule out that particular sentence, or motion, as improper at this stage. Let
this motion be disposed of. Then he can introduce his Bill. Otherwise, strictly speaking, it will not be constitutional.

MR. DEPUTY-SPEAKER: The Minister wanted to say why this Bill has to be considered. He has tried e make out a case for that. He has not said anything beyond that.

SHRI S. M. BANERJEE: On the point of order raised by the hon. Member, I would like to say:.....

## SHRI ATAL BEHARI VAJPAYEE:

(Balrampur): Sir, are you allowing a discussion on this?

MR. DEPUTY-SPEAKER: No, no: at all.

SHRI S. M. BANERJEE: Sir, I want to support you in the case of this point of order.

SHRI RANDHIR SINGH (Rohtak): He does not require any support from you.

MR. DEPUTY-SPEAKER: Have you any new points to make?

SHRI S. M. BANERJEE: The business before the House is that the disapproval motion moved by Shri Fernandes and the Bill move by the Minister be discussed together. The Business Advisory Committee, in its wisdom, has taken a decision that both these motions should be discussed together. I am a member of the Business Advisory Committee and I should say that. I request Shri Kunte to go through the parliamentary proceedings of 1960. In 1960 a similar question arose when an Ordinance was promulgated and the Ordinance and the Bill were both discussed together. I am quoting from Shakdher.

MR. DEPUTY-SPEAKER: It is with me. It was just now pointed out by Shri Fernandes.
and
GHRI S. M. BANLRNE: Ther have been such instances in the past and a convention has been developed that such motions, whether it is the Gold Control Ordinance or the Gold Control Bill or whether it is the Essential Services Maintenance Ordinance or the Essential Services Maintenance Bill, though we were agains: both, could be discussid together. Precedents are there.

MR. DEPUTY-SPEAKER: Hะ point of order is that apparently it looks incongruous, but because we have adopted a certain $p$ actice in this House since 1960 I do not think there is any validity so far as this point of order is concerned. In the last session also this was done. But as he has raised a fundamrntal issue if he thinks that it looks incongruous, it might be taken up in the Rules Committee. So far as the practice adopted by this House is concerned, wo are this time with the concurrence of the Business Advisorv Committee discussing them together.

SHRI C. M. POONACHA: In accordance with article 123(2) of the Constitution it is necessa $y$ that wr should com before this House to $r$ place the Ordinance with a piece of regislation within six weeks' time after Parliament meets. Since Governm ::i have taken a decision that this Ord nance should be replaced and a $B: i$ should be placed beforc this House fo- its consideration, action has benn taken to introduce this Bill. At this stage the Biil has to be taken up for consileration and there could be no question of adjourning the debate on the Bill because within six weeks a decision on the merits of the Ordinance, whether the House would likr to accept it or not, would have to be taken. Therefore at this atage 1 would onlv submit that the conaitieration of the Bill is urgent and necesoticy.

GHRI GEORGE FERNANDES: We are epposed to the BIII.

SHRI C. M. POONACRA: I shall be coming to the merits leter.
$23 n$ ( $A$ ) LSD- 10

As such the House has to proceed with the copalderation of the Bith 8 submit that the Bill may be takin up for consideration.

SHRI GEORGE FERNANDES: in will be thrown out.

MR. DEPUTY-SPEAKFR: Shn Fernandes has given notice of a motion for adjournment of the debate on the Bill under rule 109.

बी जांँ करनेन्डीज : में प्रस्ताब करता反ं :
"कि इंडियन रेलबेज (पमेंठमेंट) किल, 1968 पर बहास को स्थागत किया जये।'

बी क्रटस बिहारी बाजपेषी : उपाष्यक्ष महोदय, घ्रगर बहस स्थरित करने की मांग होगी नो वह खाली विधेयक पर नहीं होगी, श्री फरनेंडीज ने जो प्रक्ताव रखा है, उस पर मी होगी। भ्रगर दोनों प्रस्ताब साष साष fिये जा रेे है प्रोर दानों पर एक बहस हो हो रही है नो भ्रब उनके ट़्ंकड़े नहीं किये आ सकते हैं।

घी चार्ष करनेंडोल : इस पर मेरा एक वयवस्था का प्रशन है । मान क्ल 109 को देबिये ।
"Adjournment of Debate on and Withdrawal and Removal of Eille

At any stage of a Bill which is under diacusaion in the Houser a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

मैंते बो प्रस्ताष दिया है वा 109 के
 उसको स्वनित रूा जाए। के हो को क्रस्ताब
 आाषार वर विया हुषा प्रस्ताब है । होलो



H is totallyi different.

GHRI DATTATRAYA. KUNTE: Sir, before you give a ruling, I must get a clarification.

Now there is a third motion. We were supposed to be d.Daling liie Resolution of the hon. Member. That was the first motion. The second mution is. that the Bill be taken into consideration. Now the third motion is that the discussion on this Bill be adjourned. There are three motions. I really want to know when my turn will come to speak on the original Resolution moved by the hon. Membe?. I would not like to take part in the debate on the motion about taliIng the B:ll into consideration, or the other motion asking for the adjournment of the discussion on the Bill.

SHRIMATI SUCHETA KRIPALANI: You can confine yourself to the Bill.

SHRI DATTATRAYA KUNTE: Again, the hon. Member is trying to advise me that $I$ can confine myself to the Bill. But this will be confounding me and also her. The obiter dicta should not fall from her mouth.

SHRI PILOO MODY: Be chivalrous.

SHRI DATTATRAYA KUNTE: I am; at one stage, I tolerated it.

This is the third motion and there would be other motions also. For instance, I move one more motion that the debite on this item be postponed to the next session. That will be another motion. I want to know whethar 年long with the motion of the adjnirnment of the discussion on the Bil, you are going to take another motion that the consideration of the item be postponed to another sessirn so that we can sce in what anomaly wo can land ourselves. I seek your permission to move this motion. I meed not dive any notice. I can move
this motion at any atage of the discussion. I move:
"That the consideration of. the item be postponed to the noxt session."

This is the fourth motion.
MR. DEPUTY-SPEAKER: Shri George Fernandes has moved the motion for the adjournment of the discussion on the Bill. This is a specific motion.

SHRI ATAL BIHARI VAJFAYEE:
But we are having a combined debate.

MR. DEPUTY SPEAKER: Yes, fir convenience sake. As Shri Baneljee pointed out, we have taken both ihe motions together for convericnce sake and to save the time of the House. Shri George Fernandis's motion is specific about the adjournment of the conside ation of the Bill. So, I put it to vote. The question is.....

SHRI DATTATRAYA KUNTE: I have moved the fourth motion also.

MR. DEPUTY SPEAKER: Now, in the process of voting....

SHRI DATTATRAYA KUNTE: I just now said I move the fourth motion. L-t me clarify the positinn. The first motion of Shri George Fcrnandes that the Ordinape be innt approver by the House is not disjused of. There is another motion that thn Bill be taken into consideration. There is the other motion that the discussion on the Bill be adjournel. I want to move the fourth miction that the diascussion on this itein be postponed to the next session.

MR. DEPUTY SPEAKER: U゙inderwhat rule?

SHRI DATTATRAYA KUNTE: The motion that the consideration of the item be portponed to the "riext session can be brought at-any giage. I am moving the motion. I move:
and
"That the consideration of the Item be postponed to the nuxt session."
You' can put it ta vote.
MR. DEPUTY SPEAKER: You aie entitled to move a motion under Rule 109. Shri George Fernandes has moved a motion asking for adjournment of the discussion on the Bill without specifying the time limit. You are only specifying the time limit. That is all.

SHRI DATTATRAYA KUNTE: it is a different motion. I have noved that the consideration of this itern be postponed to the next session.

SHRI NARENDRA S'NGH MAHIDA (Anand): Let $u_{s}$ dispose of the motion of Shri George Fernandes first.

MR. DEPUTY SPEAKER: I have already ruled that this has been the practice followed in the Youse and it has the approvai of the Business Advisory Coramittee that both the motions may be cubbed together for the sake of convenience and to save the time of the House. This is the main purpose. I have ruled that they will be taken together. The motion which $I$ am disposing of first is the one moved by Shri George Fernandes Now, Shri Kunte has made a plea that he would like to move another motion.

SHRI DATTATRAYA KUNTE: I have moved it.

MR DEPUTY SPEAKER: He has moved it But. I think. under the Rules of Procedure, it is not admissible. He can point out to me a specifie rule. This is not admissible.
13 hrs .
घी क्लल निहारी धलषेयी : उपाष्यक्र महोदय, चभी धाप ने कहा कि वितिजेस एवंबाहजा कमेटी ने तय किया की कि किल क्रोर मोशन साथ लिये आार्ये । प्रापु. ने यह थी कहा है कि हाउस में पहसे पह होता रहा है 1 घगर म्ववतीय सबस्य पी जर्य फ्ररनेन्डीष, का मोलन एकसेप्ट हो गया, नो

उस के नमीजे क्या होंगें ? प्राप चेयर में बैठ कर केवल यह्री सोच कर नहीं चल सकते कि. वहु मोशन हाउस के द्वारा ठुकरा किया जायेग्रा । ध्रगर वह मोशन स्बीकार कर लिया गया, तो क्या ऐसा नहीं होगा कि विधेयक पर नो चर्चा रक जायंगी प्रोर ख़ाली मोशन पर चर्चा चलेगी ? तब इस सदन की पुय़न्नी परम्परा ध्रोर बिजिनेस एड्डवाइजरी कमेटी के कैससे का क्या होगा ? जब विल घ्रोर मोशन सदन में एक-साथ चचित हैं, तो उन पर टुकड़ों में वोट कंसे ले सकते हैं ?

MR. DEPUTY-SPEAKER: I am not presuming that because of the majority this is bound to be lost. I have to look at it objectively. What you are imaging is not ging to happen. In case Mr. Fernandes' motion is carried th debate on this is adjourned and the debate on his motion continues, and in case that motion is rejected $\mathrm{b} ;$ the House-of course, both are ne:a-tive-nothing is before the House, and in case it is accepted, whatever are the consequences the House will face. This is the position. Now 1 shall put it to the vote of the House.... (Interruption).
SHRI R. D. BHANDARE rose-
MR. DEPUTY-SPEAKER: In the process of voting, I should not be disturbed
SHRI R. D. BHANDARE: You are allowing the others to argue....
MR. DEPUTY-SPEAKER: I allowed him because there was some confusion.

SHRI R. D. BHANDARE: Would you like to divide the Joint motion into two pa-ts? (Interruptions).

MR. DEPUTY-SPEAKER: I shall now put Mr. Fernandes' motion to the vote of the House.

The question is:
That the Debate on the frdian Railivivs (Améndment) Bill 1908. be adjourned." (5)

The'Liot Sabha divided:

Division No. II)
Adichan, Shri P. C.
Banerjee, Shri S. M.
Behera, Shri Baidhar
Biswas, Shri J. M.
Fernandes, Shri George
Haldar, Shri K.

AYES
Kalita, $\mathrm{Shr}_{\mathrm{i}}$ Dhireswar Kundu, Shri S. Meghachandra, Sinri Wi. Mohammad Ismail, Shri
Mukerjee, Shri H. N.

## NOES

Laskar, Shri N. R.
Maharaj Singh, Shri
Mahida, Shri Narentra Singh
Mehta, Shri Asoka
Minimata Agam Dus
Guru, Shrimati
Mishra, Shri G. S.
Mrityunjav Prasad, Shri
Pahadia, Shri Jagannath
Pandef, Shri K. N.
Pandey, Shri Vishwra Nath
Pant, Shri K. C.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri N. N.
Patil, Shri Deorao
Pramanik, Shri J. N.
Quresh. Shri Mohd. Sraff
Radhabai. Shrimati B.
Raj D~n Singh. Shri
Raiu, Shri D. B.
Raju. Dr. D S.
Rom Nuan Chmi
Ram Subhag Singh. Dr.
Ram Suaruo. Siri
Rana Shri M. B.
Randhir Singh, Shri
Rane, Shri
(Amendiment) Bill
15.07 hrs

Patil, Shri N. R.
Satya Narain Singh, Shri
Sen, Shri Deven
Sreedharan Shri A.
Subravelu, Shri

Rao, Shri K. Narayama
Rao, Shri Thirumala
Rohatgi, Shrimatd Sushila
Roy, Shri Bishwanath
Saha, Dr. S. K.
Saigal, Shri A. S.
Sambasivam. Shri
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sarma, Shri A. T.
Sen, Shri Dwaipayan
Shambhu Nath, Shri
Sharma. Shri M. K.
Sharma, Shri Naval Kishore
Sheo Narain, Shri
Sheth, Shri T. M.
Shinkre, Shri
Shiv Chandika Prasad, Shri
Siddayya, Shri
Siddheshwar Prasad, Shri
Singh, Shri D. N.
Supakar, Shri Sradhakar
Uikey, Shri M. G.
Verma. Shri Prem Chand
Virbhadra Singh, Shri

MR. DEPUTY-SPEAKER: The result ${ }^{\circ}$ of the divis'on is: Ayes: 16 , Noes: 77.

The motion was negatived.
SHRI GEORGE FERNANDES: Sir I have an amendment, amendment No. 6.
MR. DEPUTY-SPEAKER:
right....

[^2]Kunte, I have aleready ruled it out.

सी बत्य करनेणीज: उपाष्यल महोब्य,
मै परणा सोोषल नम्बर 6 वेल करता हें. किस
\# वं प्रस्ताब किया गया है कि पंकियक

日閯
रेलकेड ( पमेंठमेंट) विस के साँधघानिक्र वहलुमो पीर इस कानून को बनाने के सम्बन्ध में इस सबन के घ्वाधिकार के विषय पर पपनी रास देगे के लिए एटार्नी-जेनेरस को द्स ब बन के सामने भ्रपना ब्यान बेने के लिए बुलाया आये 1 ( B )

MR. DEPUTY SPEAKER: The question is. .

SHRI S. KUNDU: Sir, I would also Wke to move my amendment No. 29.

MR. DEPUTY SPEAKER: They are similar. They are barred. Yours is banned. There is another by Shri

Digvijai Nath. There an two mecto. Oniy one could be moved.

Now, the question is :
That this House aresolves that Attorney General of India be invited to address the House on the constitutional aspects of the Indian Railways (Amendment) Bill, 1968 and on the legislative competence of the House to enact the law under consideration." (6).

Let the lobbies be cleared.
The Lok Sabha divided:
[15.11 hrs.

| Adichan, Shri P. C. | Kundu, Shri S. | Satya Narain | Singh, |
| :--- | :--- | :--- | :--- |
| Banerjee, Shri S. M. | Kushwah, Shri Y. S. | Shri |  |
| Biswas, Shri J. M. | Meghachandra, Shri M. | Sen, Shri Deven |  |
| Fernandes, Shri George | Mukerjee, Shri H. N. | Sreedharan, Shri A. |  |
| Haldar, Shri K | Mulla, Shri A. N. | Subravelu, Shri |  |

## NOES

| Agadi. Shri S. A. | Ghosh, Shri Parimal | Parthasarathy,, Shri |
| :---: | :---: | :---: |
| Arumugam, Shri R. S. | Jadhav, Shri V. N. | Patel, Shri N. N. |
| Awadesh Chandra Singh, | Jagjiwan Ram, Shri | Patil, Shri Deorao |
| Shri | Kamble, Shri | Pramanik, Shri J. N. |
| Bajpai, Shri Vidya | Karan Singh, Dr. | Qureshi, Shri Mohd. |
| Barua, Shri Bedabrata | Kasture, Shri A. S. | Sha |
| Barua, Shri R. | Kesri, Shrí Sitaram | Raj Deo Singh, Shri |
| Bhakt Darshan, Shrí | Kripalani, Shrima | Rajasekharan, Shri |
| Bhandare, Shri R | Sucheta | Raju, Shrí D. B. |
| Bohra, Shri Onkar | Kureel, Shri B. N | aju |
| handa, Shrimati | Laskar, Shri N. R. | Ram |
| Jyotsna | Maharaj Singh, Shri | Ram Subhag Singh, |
| Chaturvedi, Shri R. L. | Mehta, Shri Asoka | Ram Swarup, Shri |
| Chaudhary, Shri Nitiraj Singh | Minimata Agam Das Guru, Shrimati | Randhir Singh, Shri Rane, Shri |
| Desai, Shri Morarji | Mishra, Shri G. S. | Rao, Shri K Narayana |
| Dixit, Shri G. C. | Mrityunjay Prasad, Shri | Rao, Shri Thirumala |
| Dwivedi, Shri Nagesh- | Naidu, Shri Chengalraya Pahadia, Shri Jagannath | Reddy, Shri M. N. Rohatgi, Shrimati S |
| Gajraj Singh Rao, Shri | Pandey, Shri K. N. | Roy. Shri Bishwanath |
| andhi, Shrimati Indira | Pandey, Shri Vishwi | Sadhu Ram. Shri |
| apat Sehai, Shri |  | Saha, Dr. S. K |
| , Shri C. D. | Pant, Shri K | l, Shri A. S. |
| thosh, Shri P. | Pertap Singh, S | vam, Shri |

Sankata Pragad, Dr.
Sapre, Shrimati Tara
Sarma, Shri A. T.
Savitri Shyam, Shrimati
Sen, Shri Dwaipayan
Shambhu Nath, Shri
Sharma, Shri M. R.

Sharma, Shri Naval Siddheshwar Pracid Shri
Singh, Shri D. N.
Supakar, Shri Sradhekap
Uikey, Shri M. G.
Verma, Shri Prem Chand Virbhadra Singh. Shri

MR. DEPUTY SPEAKER: The result* of the division is:

Ayes: 16; Noes: 82.
The motion was negatived.
MR. DEPUTY-SPEAKER: There are some other amendments also.

SHRI DEVEN SEN (Asansol): I beg to move:
"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st February, 1969.". (7)

SHRI GEORGE FERNANADES: I beg to move:
"That the Bill be circulated for the purpose of eliciting opinion thereon by the 15th Februray, 1969.". (8)

MR. DEPUTY-SPEAKER: There is an amendment in the name of Shri Abdul Ghani Dar. The hon. Member is not here.

SHRI K. NARYANA RAO (Bobbl1i): Here, I have a point of order. Rule 74 reads thus:
'When a Bill is irtroduced, or on some subsequent motion, the member in charge may make one of the following motions in regard to his Bill, namely:-
(i) that it be taken into consideration;......".

So, it is only the member in charge of the Bill who can make such a
motion, namely that the Bill be circulated for the purpose of elliciting opinion thereon.

MR. DEPUTY-SPEAKER: That is not correct. I have seen the rule. I have given my ruling. The hon. Member's contention is not correct.
SHRI S. KUNDU: I have a different motion; it is different from what I had given notice of

MR. DEPUTY-SPEAKER: His amendment is the same as Shri George Fernandes's. So, it is barred.
Amendment Nos. 37. 38, 39, 40, 41 are not being moved, because the hon. Members concerned are not present here.

SHRI SRADHAKAR SUPAKAR (Sambalpur): On a point of order. The Business Advisory Committee had decided that the resolution moved by Shri George Fernandes and the motion moved by Shri C. M. Poonacha should be taken up together. In spite of that, the hon. Member had moved a motion to the effect that the debate on the motion moved by Shri C. M. Poonacha be adjourned and vote was also taken thereon. Following the same logic, I now move that the debate on the resolution moved by Shri George Fernanades that this House sapproves of the Indian Railways (Amendment) Ordinance promulgated by the President on the 14th September, 1968 be adjourned

MR. DEPUTY-SPEAKER: is he moving it under rule 340?

[^3]SHRI SRADHAKAR SUPAKAR: No, I am moving it under the same rule under which he had moved it.

MR. DEPUTY-SPEAKER: No; then he is debarred.

SHRI ATAL BIHARI VAJPAYEE: Let it be under rule 340 .

MR. DEPUTY-SPEAKER: Now. that is not possible. He has missed the point.

SHRI PLLOO MODY: Before I say what I have to on this subject, I am glad to have learnt this very moment that you have to know all the rules by heart and to be able to quote them at the Chair's will, but if you miss your opportunity, you cannot move a Motion-at least that $i_{s}$ what we have learnt. We learnt on a previous occasion that if the Bill is right and favourable to some it can be moved beyond the time of the clock

MR. DEPUTY-SPEAKER: That is not correct.

SHRI PILOO MODY: Please note my words-beyond the time of the clock.

MR. DEPUTY-SPEAKER: I have ruled that we were within time.

SHRI S. KUNDU: On a point of order. I think my hon. friend has risen to speak on the Bill itself. But you had already given me an assurance to allow me to raise my point of order on the constitutionality of the Bill before it is taken into consideration.

MR. DEPUTY-SPEAKER: I will call him.

SHRI S. KUNDU: But unless this is first disposed of, you cannot proceer with the Bill, according. to your ruling.

MR. DEPUTY-SPEAKER: At the introduction stage, certain considerations were given.

SHRI S. KUNDU: The Bill is bow being taken up for consideration. A point of order was raised on its constitutionality. That has to be disposed of first.

MR. DEPUTY-SPEAKER: That point was raised.

SHRI S. KUNDU: But I never apoke on the point. Just give me five minutes.

MR. DEPUTY-SPEAKER: Yes.
SHRI PILOO MODY: I am glad, this is the third thing I have learnt about prosedure.

MR. DEPUTY-SPEAKER: One point I want to make quite clear. Along with his other arguments as to why this Bill should not be taken up for consideration, he can certainly makn a plea that it is ultra vires on some points. I have already ruled that ultimately constitutionality has to be decided by the Supreme Court.

SHRI S. KUNDU: But if I can convince you that prima facie this Bill is completely unconstitutional out and out and should be thrown out and should not be discussed, I should be heard.

I will draw your attention to fundamental right in art. 19(1)(c).

SHRI PILOO MODY: No member of the PSP should be allowed to quote the chapter on fundamental rights.

SHRI S. KUNDU: It says-all citizens shall have the right to form associations or unions.

धी प्रेम बन्त्र बर्मा 'हरम गपरं। : यह किम लल में बोल रहे हैं ? थाप ने जब एक चीज का फैसला दे दिया मो फिर यह कीसे बोल यंते है ?
MR. DEPUTY-SPEAKER: When the Bill was introduced, we were aware that the House was competent. But

## [M: Deputy Speaker]

So a 10 dr stage and he has raised a $\therefore$ Int of order on the constitutional vaidi!y., To that extent, he can make a submission.

SHRI S KUNDU: Under this right, no association, no union no trade union can be bar.ned by law. Under this article, associations and unions are !unctioning. But look at the Bill. They have never anywhere mentioned about strike. But they have brought in this Bill in such a way that strike would be prahibited out and out. See the notification issued on 14th September, 1968. They have stated clearly in the shecond paragraph.

SHRI RANDHIR SINGH: What is this, all sorts of irrelevant things being said? Do not allow time to be killed like this. You have overruled him already. Do not give him too much latitude and liberty.

SHRI S. KUNDU: When real things are coming out, they are getting perturbed.

In the statement laid on the Table of the House by the hon. Minister he says clearly in the second paragraph:

> "In the context of the strike which was threatened on 19th September, 1968 my certain organisations of Central Government employees including railway employes, large scale action as mentioned above was apprehended."

So, it is pre-meditated. This Ordinance was briught becaus there was to be a strike on the 19th September, and the Bill has now followed it. Therefore $m y$ contention is that whatever has been mentioned in this Bill is compiptely meant to prohibit a strike, which they cannot do under article 19(1)(c). If they mention here that they are going to prohibit strikes, it will be ultra vires of the constitution and so they are not doing it. Therefore. this is a black, colourable plece of legislation which they try
to introduce in a different garb to ban. strikes for all time to come.

SHRI A. S. SAIGAL (Bilaspin): Let him read article 19(3).

SHRI S. KUNDU: 100B says that squatting picketing on rail track and. such other things are alt connected with the strike, and 100A says:
"and he abandons his duty before reaching such-station or place without authority."

It is the right of the trade union worker to abandon the work when on strike after due notice has been given. They do not use the word "strike", but everything that goes with the banning of a strike is in the body of the Bill. Therefore, I would fervently urge you to declare this Bill to be out of order, prima facie unconstitutional, and therefore it cannot be taken up for corsideration.

MR. DEPUTY-SPEAKER: He has referred to the right of forming associations or unions, but as he himself has read out, the Statement of Objects and Reasons says there is reasonable apprehension.

Sc:ondly, neither in the Directive Principles mor in the fundamental rights in the right to strike or abandon work given in this Constitution. Whether it is legal or illegal, it is for the Gove-nment to decide, it is not for me. So, at this stage the point of order is not valid.

SHRI PILOO MODY: I am glad that finally a fundamental point has been established that when big people get up to speak, small people must sit. down!

MR. DEPUTY-SPEAKER: I do not know if you are big because of your physical size or your name!

SHRI PILOO MODY: I do not think enlightening the Speaker is part of my job!
and
The Bill before us today is a mixed bag of tricks. In the last 20 years, since independence, we have had a system of government by ordinance, and protest by strike and the only people who have suffered have heen the millions of peopie in this country who are what one considers as consumera .

Talking about strikes, I must admil that I am not very enamoured of strikes, because it impedes production. and therefore retards piogress, but 1 do not think anybody in his right mind can possibly say that strikes are not a legitimate instrument of good trade unionism and of good collective oargaining to be used for a very specific purpose, to be used when reasozing has ended and when positions haw. hartened and justice is denied. That is the point of which strikes become a vital instrument of any society.

It is the inherent right of labour to strike. However, righ': carry certain mb! ations and duties. Unfortunately in our country, and $!$ is I must say with some degree of sorrow, the entire trade union movement has been vitia'ed with politics and politicians who more often than not have used the trade union movement to further their political ambitions instend of furthering the welfare of labour.

Untimately, no ma:t.. you can say. yo" can say it till $1 . .$. ate blue in the farr-ultimately, wocer have to be linted with waik an: ;ooductivity and bonus with profits. Nobody can get any more out of life than he is prepared to put into it.

I also believe that there are certain essmntial sectors of the country which demnnd that in those sensitive areas, cert-in restraints have to be exercised. I bolieve that there are certain spheres like the Railways, perhaps the airlines, cert ininly the army and police, certain vital sectors of the Government serran's which cannot be allowed to go on strike, where work must not stop.

Mr. Fernandes has said about the French Railway, the German rellway
and the Dutch railway and the Goanese Railways have gone on sticke... The fact of the matter is that there: are certain life-lines of the nation that have to be kept fluid at all times.. When you make laws for such vital sectors of the workers where you prohibit them from the right to strike, you have to compensate them. You compensate them with procedures which permit them to get speedy redress of their grievances by impartial authorities who can give their verdict and arbitrate, and arbitrate in a manner which is binding on both the parties to the dispute. It is not only good sense, it is good labour relations, it is a good basis for a civilised society.

Even now when this Bill has been brought forward, what does this do? I tried to read through the Bill and make sense out of it. Mr. Fernandes is extremely worried about it. What is in the Bill? I find Sestion 71(b), 47, 121, 126 and particularly 128,129, 131, 137 and 148 are rules of the Railway administration which already empower the Government to do what they please with the railway employees.

Yet, I find another Bill has been brought forward, only for one specific purpose, to get rid of the ordinance which has to be replaced. It has to be replaced with anothe innocuous, Bill. This Bill arms the Government with powers which they do not need, powers that $i_{t}$ can never use, powers it does not have the capacity or competence to use. This has been the history of this Government for a lons, time. yet they go on arming themselves with powers week after week. month after month, year after year. which they have never been able to use with any degree of force or rationality.

What happened? A strike was threatened. Government knew about it. Parliament was in session. They did nothing. They go and pass an o!dinance. This is not something new. They have been doing, it for a long time and it is typical of the way they

## [Shri Piloo Mody]

operate. For issuing an ordinance you do not have to argue with Mr. Fernandes. They pass un ordinance. It is only later that there is a jhagda over here. knowing that the votes that they have in this House help them over whatever inconvienience they have, the Minister of Parliamentary Affairs bearing the principal brunt.

No legislation has been introduced, even now, in the provisions of this Bill, to protect those sections of the people from whom you wish to take away the right to strike. You have not compensated them in any fashion whatsoever. I know that there is certain machinery like the JCM and other paraphernalia and adjudication, arbitration and so on. I hear a lot about them. All I know after hearing all sides is that no dispute ever gets settled by those procedures and certainly not in time-time being the essence.

I know demands have been pending with the railways from the workers for years and years, but still, not dealt with by all the machinery that they claim they have. Therefore, I fird that it taxes the credulity of a person when they say that they have these remedies. Somehow they just do not get used.

What does this ordinance say? Nothing. Therefore, I suggest that if you want to bring forward rational legislation in the place of this Bill, do so in a manner where you specifically state that for a certain particular section of the railway, not all, everybody in the railway is that indispensable-this could be applied. The railway, as my friend says, employs 18 lakhs of people including regulars and non-regulars, and not all of them are essential. Restrict your Act to those who are essential like the railway enginedriver or the guard or the signalman who make it possible for you to run the railways even though the rest of them go on strike. Because, aftor all, remember one thing: that if the Railway Board for instance went on strike
nobody would know that the railways have suffered in anyway, just as Acharya Kripalani said, when the Uttar Pradesh Government servants were on strike for three months, nobody was aware of the fact because they do no work. Similarly, you must distinguish between essential and nonessential workers in the legislation When depriving essential workers from the right to strike, they must create a ve $y$ special machinery to see that their grievances are adjusted, and which would be binding on both the parties, and not pirmit the Government, which is in the habit of saying that "it is our decision, whether we accept the recommendations or not", to escape.

For good or bad, I agree that these people have condemned the ordinance. I think it was a black ordinance. Although it was meant to serve a good purpose, it was a black ordinance.

AN HON. MEMBER: Like your coat.

SHRI PILOO MODY: But what time the ordinance was there, it was the law of the land and this, above all. I want to emphasise: that the law of the land must be observed and to that extent, I was against the strike that took place. It was their duty, the duty of my hon. friends who are here, who have been instigating these workers to go on strike, to tell the workers to observe the law of the land. (Interruption) 1 maintain that if an ordinance is passed, it becomes the law of the land and it becomes the duty of every citizen, therefore, to persuade other citizens to see that the law is observed. If it is a bad law, there are places where bad laws are fought, such as this forum, the place where we are standing, because ultimately we want to create a society where law and order will prevail and where social justice must be done.

SHRIMATT SUCHETA KRIPA-
LANI (Gonda): Mr. Deputy-Speaker, Sir, I rise to support the Bill though

## 305. Statutory Res. AGRABAYANA 4. 1800 (SAKKA) Indian Resiwoys

I must say it does not give me much pleasure to support this Bill. I have heen long associated with labour. I sympathise with labour and I have worked for them. But the time has now come when we have to think of the safety of the society. Very eloquently it was asked by our friend Shri Fernandes that why was it recessary for the Government to do this, that and the other, and why did the Government take punitive action against their employees. The Government by these actions blackened their face and got a bad name. I am putting a very simple question: why was it so necesseary to have the strike, even the token strike on the 19th September? What was the urger.t necesseity for it? It was, if my hon. friends would not start shouting, the mid-term poll in West Bengal, which was looming large before them, the opposition parties.

## SOME HON. MEMBERS: No, no.

SHRIMATI SUCHETA KRIPALANI: Even the government servants were divided. Some wanted an indefinite strike, some a token strike. Some did not want to go on a strike when Parliament was not in session, because that is their biggest forum. But it was necessary. They could not wait because the election was coming.

### 15.35 hrs .

## [Shri Thirumala Rao in the Chait.]

Why was Government compelled to take action even when it was a token strike? It was because of the postures adopted by the rallwaymen, the resolutions they passed that "we would abandon the trains in the middle; we will work to rule" etc. I know how people suffer whenever work to rule is followed in this fashion in the railwais. If a driver or guard works over-time and if relief does not reach in time, there are rules and regulations to compensate him: We can by all means go into the question of improv-

- ing those rules. But here we are dealing with deliberate abandonment of the train. They had declared that they were going to do it. That fact
has to be taken cognisance of. I would say that those wno aavised the workers to adopt such methods were not irlends of the labour. What is the philosophy behind a strike? The very basis of a strike is firstly, that the strike. $s^{\prime}$ cause is just and that they take upon themselves suffering which evoke the sympathy of the public. Public sjmpathy is the sanction behind the working of organised labour. Where the labour work in such a manner that they lose the sympathy of the public, then those who give them such advice are working against the interests of labour. That is why I have risen to say a few words in support of this Bill. Otherwise, it is not palatable to me to speak on a measure where we are endeavouring to curtail the rights of labour.

These hon. friends of mine here who thought they were serving the cause of labour were doing immense disservice to labour. The labour knows it. One day before the 19 th , I happened to meet certain Trade Union leaders; they said, "We are sorry." We have been involved in it. We do not know how to get out of it. The right and left communists have brought about this situation. They are challenging us. If we go back now, we will he vilified by rival labour leaders. We want unity among the labour. That is why we are joining the strike. Don't ask us more about it ". Under such situation, the Government was compelled to pass this ordinance.

This is a small Bill which secks to replace the ordinance. There are only two clauses in it sreking to add two more new sections-100A and 100B. Mr. Pilos Mody rightly asked, why do you want these extraordinary powers when all these provisiona are already there? The In lian Railways Act provides for 'wrecking' or 'attempting to wreck' a train or 'endangering the safety of the passengers'. It does not provide for the 'abandonment' or obstruction of a train in the manner it is now being done. There is reason for it. The original Act was passed in 1890 when the present features of

## [Shrimati Sucheta Kripalani]

labour movement did not exist. Only in recent years we have seen these tactics as gheraos, abandonment and obstruction of trains, etc. If a driver gets physically tired, for that provision is there in the Railway Act. But because these new tactics have come in, endangering the safety of the public and causing inconvenience to them deliberately, to take care of such deliberate abandonment of duty, this Bill has been brought.

It has betn said that Gandhiji gave us this weapon of obstruction or Satyagraha. But Gandhiji gave the weapon of obstruction by non-violent methods. Now what is the position? Out of such situations, violence arises. We have seen what is the present-day tendency? Disorder, violence-lawlessness everywhere. Let us see the situation prevailing among students. We are perhaps ourselves responsible for this indiscipline. I do not want to absolve ourselves from the blame. What is however the present situation? There is 50 much of violence in the atmosphere that it is becoming a matter of deep concern to all of us. How to check this trend? This morning we discussed the affair of Delhi students resulting in the burning of the buses and pushing them down! Here I have got a newspaper cutting. I do not want to take too much of the time of the House by reading it. This is a report from The Hindu. This is about Kerala, not governed by a reactionary Congress Government. This is about the reprot of the one-man Commission set up to enquire into some troubles in the Kodumon and Chandanappally eitates of Kerala. The finding was that it was very unjustified and that it was organised by the Marxist Trade Union. The report says that "there were violent demonstrations, disruption of communications by digging trenches and cutting off of telephone connections, looting of rubber products and other valuable materials" and so on. 'The Commission said that it was clear that the gheraos were organised by the Marxist workers and their
sympathisers from outside. It has neld: that these gheraos came substantiallen, within the definition......and 80 , on. Every day we are getting reports of this kind of lawlessness. Suppose the train is abandoned at night, in a forest area. There are sick people in it; there are women travelling alone; there are children. Who will givethem food and water? Their life and safety is endangered. Whom are you going to punish by the strike? The people? The strike is against whom? Against the passengers and against the people? Somebody's parents may be waiting at the destination to recelve their sick child? You want to leave the passengers in such a manner? Railway is an essential service; it is a public utility service. Railway workers have got more responsibility than others. Their actions are against the society, therefore, Government is very much within their rights to pass this. Bill.

I vill quote some figures in reply to the claims of Shri Fernandes. The H:gh Powered Committee on Security and Policing on the Railways (of which Shri Shantilal Shah, a very honourable Member of thi; House is the Chairman) has given a report. During the last 10 months, railways were held up over language agitation, tuition fec agitation by st dents and various other such agitations including some labour troubles. The number of such cases of hold-ups were 670 ln West Bengal, 243 in Andhra Pradesh, 401 in Madras and 142 in Uttar Pradesh. The number of cases of obstruction of trains either on account of language agitation or any other agitation was 243 in Andhra Pradesh. 401 in Madras, 142 in U.P., 5 in Bihar and 2 in Mysore.

SHRI DHIRESHWAR KALITA: What about major railway accidents? Please quote those figures also.

## SHRIMATI SUCHETA KRIPALANI:

I will come to that. In the prosent situation of lawlessness and violence it is anjoined upon the Government to
serve the public and ensure their safety. Therefore, I support this Bill.

Certain constitutional points were swised earlier. Ons is that this violates Art. 14 dealing with Fundamental Rights. In this Act, certain offenders are categorised and offences are listed. Such listing is there in all our labour legislations and it was never held that they ofended against Art. 14 of the Constitution. Therefore, this argument has no validity.

Similarly, some other hon. Members quoted art cle 19 and asserted that the present Bill offended against it. That article says in Sec. 19(3) that:-

> "Nothing in sub-clause (3) of the said clause shall affect the operation of any existing law in so far as it imposes, or prevent the State from making any law imposing, in the interests of public order, reasonable restrictions on the exercise of the right conferred by the said sub-clause."

So, that argument that it offends against Article 19 has also no basis. Though various other arguments have been given, I do not wish to go into them because they have no substance.

I do not like such a Bill but, taking the entire $y$ of the situation into consideration, I support it. At the same time, I would like to draw the attention of the Railway Minister to some points, which were referred to by some of my hon. friends. What is the performance of the railways? We are very sad and concerned at the things that are happening. For the last few months one accident after another has occurred. We would like to know whether the fallure is at the administrative, human or technical level. At Whatever level it is, it has to be rectiaed. If it is at the humin level, we have to see whother there is any element of sabotage. If it is at the admiatetrative level, thien the Riallivay Bodra has to own repoumbility. The Boart consifts of experte whi are enpettereed progit. If thinit: are

to own it and not hold up thels hands and say "after all, aceidents do happen". Then, if the acoident takes placo because of the indifference of the workmen, we should not slur over it either. We have to go into the entire question, and set things right.

Cóming to trade unions, it is not their duty only to fight for the righte of the workers. Certainly, that is their first responsibility. But, at the same time, it is also the duty of the trade unions to see that the workers give better performance and they are proud of their own performance. In a country which is developing all of us have to pull our weight together to see that our country progresses. If we fight amongst ourselves and if we work in this slip-shod manner we cannot progress.

One word more and I have finished. After the strike of the 19th September, this Bill has come. In fact, it is the result of the strike and the trouble that occurred during those days. The situation is no doubt a difficult and delicate one. I would appeal to the railway authorities as well as to the workers to close this unhappy chapter. Let there be no estrangement or ill-will among them. The sooner it is over the better it will be for all concerned. I know the feelings of the workers. A lot of them have come to me repeatedly and said that they are sorry for having been misled into taking part in the strike.

## SHRI GEORGE FERNANDES: Non-

 sense.SHRIMATI SUCHETA KRIPALARI: There is no point in getting agitated and repudiating the truth. 1 aloo know the workers. There should be bette- relationahip, better rappert between the workers and the, authorities. How you have to sehieve ith it is for you to decide.

Then I come to the point whih Shri Piloo Mody also raloed. We do not want to give some categorios $R$ workers in emsential serthes to0 concli: of uberts the the nition of

#  (Amendfitient) Bilu 

## [Shrimati Sucheta Kripalani]

striken. That is understandable. But, then, when we seek to restrict their freedom in the matter of strikes, we have to see that the negotiating machinery functions properly and its decisions: are speedily implemented. For i..stance, if there is any point of disagreement in the Permanent Negotiating Machinery, it should be referred to arbitration. I want to know from the railway authorities now many such cases have been referred to arbitration since 1956. If that machi ery does not function properly and there is discontent in the minds of the workers, a time comes when they take law into their own hands and then you come out with a harsh legis ation. We do not want harsh legislation; neither do we want the workers to take law into their own hands. Therefore, grievances settling machirery should function in such a way that the grievances of the workers are settled expeditiously.

Often promises are made but even then things are not set right. I know, there are hundreds of cases relating to salary etc. which are pending for the last four or five years. Cases like salar: of a man who offciated in a higher post, unpaid wages, allowances, TA. Ovirtime, etc. Why can they not be put right? Why can a special body not be set up to clear all the arrears so that at least one legitimate point of grievance is removed?

Recently the Home Minister announced the withdrawal of termination notices from 44,000 temporary employees. I would like to know whether you have tried to find out actually in how many cases those notices have been withdrawn? I am told that the local authorities are not withdrawing them ind are not reinstating them. They are out to vent petty revenge on the workers and it is vitiating the atmosphere.

[^4]building has been declared as protected area. Within that area they: have workers residential accommodation. Untol hardship is being felt by:-the people due to this. If I am wrong. you please correct me.

SHRI DHIRESWAR KALITA (Gauhati): Not wrong; you are correct.

AN HON. MEMBER: It is the State Government.

SHRIMATI SUCHETA KRIPALANI: Even if it is the State Government, it must be put right.

Then, I am told about similar situation in Izatnagar in UP. As far as Assam railway workers are concerned. in that dangerous Naga area when every day railway traing were being blown up, railwaymen worked and showed their loyalty and courage. If you give them confidence, you will get loyal service from them. Why has this been done in Pandu? If it is a source of irritation to the workers, it must be removed. I am deliberately making out these few points on behalf of the workers.

I want to make a last plea. There are two demands which to my mind are reasonable. You have after the strike dismissed the temporary employyees and suspended the permanent employees. Why not suspend the temporary employees also and inquire into their cases? Secondly, many innocent people were arrested or came under penal action though they were just passers-by. Why not carefully scrutinise these cases so that nobody feels that injustice has been done?

While: I support the Bill, I also plead with you to temper justice with mercy and redress all the just erievances of the workers.

SHRI J, M BISWAS - (Bankurat: Mr. Chairmen,-fter hearing the hot. Member. Shrimati Sucheta Fripalenal,
at leqet I have copme to one cenclusion, that sopeetimest to donly with a subject:

## 313 Statutory Rep. AGRAHAYANA 4, 1890 (SAKA) Indian Reilivays ; 314 and

of which soppeone is inot aware is a very dangerous work. She started by saying that she was connected with same :labour organisation, that she knew labour problem very well and she ventured to speak about railway labour. She tried to speak about some of tho railway problems also. I think, she might know many things in this world but she has no idea about the railway workers and their problems.

So far as this Bill is concerned, I would like to say a little elaborately what Shri Piloo Mody has said in one word. I am reading only a few lines of section 128 of the Indian Railwiys Acs, 1890. This section says:-
"If a person, by any unlawful act or by any wilful omission or neglect, endangers or causes to be endangered the safety of any person travelling or being upon any railway, or obstructs or causes to be obsplructed or attempts to obstruct any rolling stock upon any railway he shall be punished with impresonment for a term which may extend to flve years"

So, the rule is there. Shrimati Kripalani savs that there might be a rule about ce:tain other offences but there is no rule about obstruction. The hon. lady Member did not care to read section 128 of the Indian Railways Act which has also preventive minsures against obstructions.

Not only this, regarding the hours of duty of raitway workers, tre adjudicator's award says that a member of the running staff will normally be required to do duty for eight hours but in case of an emergency they may be required to perform more hours of duty that is, up to 10 hours, after which they can demand for reHief. Now, according to the same Award the duty hours 'shbuli be counted trom wheel-moving. The rallwor administration invented a flaw there. Thev sav that the wheel movcmente should be counted from the thene when the train starty from the station Euth actualy; the deriver of
a steam engine is required to appear for duty about two hours belore the time the trath is ordered to move. Similarly, the guard appears for duty much before the time the train is ord:red to move. If the train starts 3 or 4 or 5 or even 10 hours late, aithough the driver will have to remain on duty in the engive and the guard also will have to be on duty yet their duty will not be counted for demanding relief.

From the side of the All-Tndis Railwaymen's Federation and from the side of the Railwaymen's Union, we also demanded, "If you want to count the duty hours from the depa ture of a train-the train means, according to general rules, an engine or any other self-propelled vchicle within the track-then why don't you count the duty time from the tim an engine comes from tixc 100 shed?" They refused to ag ee wo that suggestion. I know many Members wil' speak on the subject. But the unfortunate thing is that those things are not known to this House. Those chapters of railwavmen's life are in the dark. I can show you from the reco-ds where after 13 or 14 o: 15 hours continuous duty in the summer season, in the steam engine tired of remaining in terrible heat the driver has askef for relief or if a driver has stabled the train not get ${ }^{+}$hig the relief it is not that he has descrt.od his duty he has been nunished. Hr rays: "T have been working for the whole night. I have completei 15 hours duty. I want relief." But according to the administ-ation that is a severe offenon his nart. I can show thousends of cases whore running staff after 12 hours तuty for stabling trains were put umder susoensinne and their increments were stopped.

SHRI DHIRESWAR KALTTA: Now they will be jailed.

SHRT J. M. BISWAS: Now, this amendinent gives them. the powo to put thom in fall. as mv hon. frierid.

[Shri J. M. Biswas]
out. They are not happy by placing them under suspensions; they are not happy by stopping their incements; they are not happy by taking other penal measures.

There are the Establishment codes and there are the service conduct rules. What Shri George Fernazides mentioned, even the Railway MLinister does not know. If a relation of the railwayman, if the wife of the railwayman, is supporting a poiitical party: or becomes member of a political party acco ding to the service conduct rules, the railwayman, like a C.I.D., will have to bring the matter to the notice of the railway administration. Such a system is there in the Railwavs. There is nobody to look after that.

## 16 hrs.

After the railway accident, we sometimes find tears in the eyes of the Minister. I want to know from them, through you, Sir, whether those tears are crocodile tears because they themsclves, by this time, have also come to know what are the real causes of the accidents. I can show you the $t$ pe of cases where the running staff even after 24 hours duty at a stretch, were not given relief. Now, according to the existing rules, after 10 hours duty, he can demand relief and stable the train if the relief is not available on comp ${ }^{\text {'etion }} 12$ hours duty. He is punished although acco-ding to the rules, on completion of 10 hours duty he can demand relief. According to the rules, he is authorised, ho has been given the authority, to ask for relief on completion of 10 hours of dutv and on completion of 12 hours of duty if the rehief is not available. he is authorised to stablo the train. But even for having stabl-d the train areording to that rule, thev have been nunished as I mentioned. Now, after this amendment, even after ommolation of 12 or mors hours nf duty, he will not be permitted to stable the train. The
oniy reply from the administratos will be, "There is no reliet; you will have to take the train to the dest. nation". It does not matter to them even if the tiain meets with an 2 . cident, and if the driver dies, I man say in this House that his wife will not get even the little amount of money which the wives of railwaymen are otherwise entitled to get; it this amendment to the Act is accepted it will deprive the family mem-1 bers of Railwaymen even of this fititle amount. The Britishers establishell the railway system in this country and they ruled for so many yeara it is over a hundred years since the railway sy stem was established. The Britishers did not feel the necessity to b:ing such an amendment to the Act. This Congress Government hat also been in power for the last 21 years. Even in the year 1960 there was a strike, and the Railway stat under the call of the Union, under the call of the Federation, struck work in 1960. But the then Prime Minister, late Shri Pandit Jawaharlal Nehru, did not feel the necessity to make such an amendment to the Act But now his daughte-, with Mr. P00nacha, Mr. Parimal Ghosh and other corrupt bureaucrats in the set-up is feeling the necessity to bring surh a dirty, undemocratic, nasty amendment (Interruptions). After 21 years of freedom. if there had been a rule if there had been a law, reducing the duty hours of the running staff, we would definitely have appreciated that. But this Government, instead of enacting such laws which can give relief to the deople is trring to bring this anti-dronle law by which thy want to butcher railwaymen. This is a consbirary by this Government to kneo the Ordinance. which was an illegal chitd. living for ever: they want to kean the undemocratic Ordinance alive for all the years to come.

There have been strikes in othet countrim also. In the USA there have been strikes; in France the otber day,
there was a big strike; in Italy, in Fingland, in Japan, everywhere there have been strikes in Railways.. (Interruptions) in France, the workers not only struck work but also captured the industry. But even in that situation, they did not promulgate a dirty Ordinance like this. The Railway authorities in France or USA or England or Germany did not feel the necessity to take such an undemocratic action to curtail the rights of the railwaymen. To strike work is a legal right. There was a strike in 1960 in this country also. When Government heard of this 19th September strike, they got nervous and they perhaps thought that after the promulgation of two special Ordinances in the Railways, the workers, out of fear, would not participate in the strike. But the unfortunate position for them is that ten lakhs of Central Government employees, facing such an ordinance. participated in the strike.

Sir, after the strike what has this Government done? I would like to mention here, with your permission, about one incident at the station Kalka in Northern Railway. I had been to Kalka Station the other day. I will give you a few instances where the police broke open the door of the railway men and entered their houses. Here is a joint petition signed by about 600 Railwaymen which has been sent to Shrimati Indira Gandhi, Prime Minister of India. I am quoting from this Joint petition and I am going to place it on the Table of the House. In this joint petition, there is one case of Shri Prem Prakash. His quarter No. is $255-\mathrm{H}$. The police broke the door open and entered the quarter. His mother and his wife were severely beaten up and made naked. There is another case of Shri Latrohman Ram, quarter No. 246-A. The door of the quarter was broken; the Police entered the quarter and had beaten the tnmates severely while they were engaged in cooking thair food. In another quarter of Einri

Ram Dass, quarter No. 246-B, the door was broken and he and his wife were beaten up severely. Sir, in one quarter, it is very interesting to note that they found nobody. They found one buffalo. They beat the buffalo severely. In another quarter, they beat a dog. From their attitude it appeared that the police were adamant to beat whomsoever they came across. In a station like Anara and Adra in the S. E. Railway, what did they do? Sir, the wives and children of railwaymen came out in a procession, a procession of 5,000 people, to rejoice the victory of the success of the strike on the 19th September at Adra. But what did the police do? The Police made brutal teargassing and lathi-charge. 48 people were injured in Adra alone. Five ladies were injured. One lady, Shrimati Sudhanshu Bala Bhattacharjee the eldest sister of a travelling ticket examiner was severely beaten up. There were three fractures on her hands. Her hands are still under plaster. There is another railway employee by name Amaresh Chatterjee, Guard, Anara. He sustained head injury resulting in 18 stitches in his head, Sir. This is the behaviour of the police towards innocent people in this strike of 19th September. After all, Sir, what was the reason? What was it that they demanded? Acconding to the agree. ment, you have to set up a joint consultative machinery. If there was diragreement between the labour and the administration in the Joint consultative machinery on any issue that matter will be referred to arbitration. That was the agreed formula. And when the question of merger of D.A. with basic pay, full neutralisation of the rise in the cost of living index, and the demand for need-based minimum wage came up, and these were not agreed to; hence the labour leaders demanded that this issue should be referred to the arbitration. And that was the only thing. But this Covernment not only falled to refer the issue to arbitration but also gave it a pollitical colour, as mentioned by Shrimati Sucheta Kripaland and that
[Shri J. M. Biswas]
is how it came when this Parliament was not in session this ordinance was promulgated, like an illegal child taking its birth. All these things took place. I say that they: have got thousand and one rules to cripple the railway employees. I have talked with some railway officers. They also started laughing after hearing about these amendments. What is the good of making another enactment when we have so many rules and regulations already which can easily be employed against the railway employees in case of any lapse.

What is the need of making more laws and more enactments? I would request the Ministry of Railways through you to consider that this is a superfluous Bill because all these provisions are there in the Indian Railways Act; all the provisions are there in the Gencral Rules, in the Railway Establishment Code and Service conduct Rules. This legislation is, therefore, superfluous and unnecessary. It only shows after the last general election that the Congress Party, have heen isolated from the people and after seeing the successful strike of 19th September, they are afraid of the workers, they know that the workers are not with them, and out of fear and with the desire to retain their power in the c ountry, they have tried to take help of the police, lathi and all these antipeople, antiworking class laws.

Shrimati Sucheta Kripalani has said that the public does not support the 19th September strike. Agreedlet this legislation be circulated for public opinion. I throw this challenge that if majority of the people supports this bad law I will bow down my head to this Government and go out of this Parliament and never come back here. Let Shri Poonacha accept the challenge and do the same. Let Shrimati Kripalani stand up and say that she is prepared to accept my challenge.

MR. CHAIRMAN: Shrimati Tarkeshwari Sinha: A large number of members want to speak. If Members will be brief and avoid repetitions, I will be able to accommodate many hon. Members.

## SHRIMATI TARKESHWARI SINHA

 (Barh): I will take only 10 minutes. I am glad that the hon. Member who preceded me said while summing up his speech that there are many rules and regulations which are quite enough to take te entire situation in hand. That means the hon. Member has already agreed that the laws restraining railway employees for violating basic proprieties and for trying to sabotage railway property are there in other legal privisions. Therefore, the contention of the hon. Member who has moved the Resolution does not stand.SHRI J. M. BISWAS: This law was enacted by the Britishers in 1890.

## SHRIMATI <br> TARKESHWARI

SINHA: The hon. Member had the unique prerogative of getting 35 mi nutes, but he wants to deny me even 10 minutes.

According to the hon. Member, the Railways have got the authority under the Indian Railways Act, (9 of 1890) in which all punishable offences under the Act have been legislated. These present provisions are only adding to some of the provisions which have already been made. Neither 100A nor 100B therefore violates article 14 or 19. Article 19 (1) (b) gives the right to assemble peaceably and without arms, but article $19(3)$ provides:
> "Nothing in sub-clause (b) of the said clause shall affect the operation of any existing law in so far as it imposes or prevent the State from making any law imposing, in the interests of public order, reasonable restrictions on the exercise of the right conferred by the said sub-clause."

Let me give an example. If a railway servant wants to paralyse the running of train, or members of the public start squatting or picketing on the railway track, is it not proper that they should be brought to book under the law since it is in the interest of the public. Public interest is not only; the interest of the employees? Therefore, if the interests of the public are affected, if they are put to inconvenience. Governmenf can put adequate restrictions by law, and therefore it does not violate article 19 .

SHRI S. M. BANERJEE: Now there is no need of calling the Attorney General.

## SHRIMATI

TARKESHWARI
SINHA: I am very glad that the hon. mumber appears sometimes very reasonable person. Whenever 1 get up to speak I am sure I can convince him. I am glad the hon. member seems to be saisfied and does not now demand the calling of the Attorney Gencral. I am grateful to the hon. member for his observations.

Shri Biswas quoted certain rules, but I would like to mention that section 131 of the Indian Railways Act already contains a provision authorising railway servants as well as officers to arrest without warrant, persons guilty: of certain offences under the Railways Act. The new sections 100A and 100B only seek to amend that provision to include some more offences which are going to be brought under the law. Therefore, the contention that article 21 is violated by this provision of the Bill also does not hold good.

Apart from the above, section 59 of the Criminal Procedure Code gives this freedom to any civilian person to arrest another person if, according to his view, he commits a nonbailable or cognizable offence. If that power is available to the ordinary citizen of the country, it is very much
available to the Railway Department.

Apart from it whose interests are we talking about? I can understand trade union interests being preserved. 1 know that Mr. George Fernandes is a very important trade union leader in Bombay, but does it mean that he does not allow the factories to run? He does! Most of the industrialists are his friends-not that they exploit them,-but in any: working arrangement between the employer and employee, a certain understanding can be reached, a satisfactory understanding is a possibility. Mr. George Fernandes himself is a trade union leader. Therefore, I do not understand why the trade union activities should always be brought into the purview of the political manipulations. Therefore, while sympathising with lots of demands which have been made in this House in regard to trade unions-I have also worked a little bit in the trade union movement, I know the gemuineness of their cause; I think George Fernandes does not believe in going into other people's history, he is only interested in his own history-I would like to submit that there is no point of difference so far as the demands are concerned. I do not have any quarrel with Mr. S. M. Banerjee or Mr. George Fernandes that some of the working conditions of the railway employees should be improved. My quarrel is this. Why are they making this as a political issue. It should not be made into a political issue.

SHRI RANDHIR SINGH: That suits them.

SHRIMATI TARKESHWARI SINHA: By making them power in political chessboard, we are not helping their cause; we are only obstructing their cause. So far as the point raised by Mr. George Fernandes is. I agree the conditions of the railway workers must improve, but in democracy we have not been given the right of might. We have been given
the right of negotiation and also the right of peaceful strike. Peaceful strike does not mean obstruction. You can strengthen your demand by peaceful strike. But I do not think when talking about the trade union movement in this country or in the other parts of the world, one can say that the other trade unions which are very strong trade unions like the American trade union or the British trade union ever go and provoke themselves to the extent to damage the railway property or damage the institution in which they are working. So many strikes have taken placeseamen's strike, transporters' strike and so on but not one of them indulged in burning of buses or other things. Who is going to plead the cause of the doors, windows, glasses, railway track and batteries and the like. You do not believe in pleading the cause of the inanimate. Members of Parliament should realise what an amount of damage to the railway property is caused. Nobody protests for the doors and windows. Damage to the property can go along with great indifference, with great negligence. This does not help the trade unions in Epite of your right to strike, right of the trade unions, to legally or lawfully conduct their affairs. They should see that they create this obligation that the railway property is protected and is maintained by the leaders of the trade union. But I do not think Mr. George Fernandes can take give the guarantee on behalf of his fellow friends in Calcutta-His Party does not believe in that-Even other friends who are sitting by his side, can they give this guarantee. Can Mr. George Fernandes give the guarantee that they will never practice arson and looting and all these sort of troubles that are going in the country will be prevented by the good affices of Mr. George Fernandes. Trade unions and the trade union leaders have not been able to prevent this kind of harassment and this kind of obstruction to the rallway property.

I would like to bring one instance to the notice of the hon. Member. On 19th September 1968 at Pathankot in the Northern Railway a mob of thousand people consisting of large number of railway employees took away the firemen of the train and prevented him from work. Is it an obligation of the trade union movement? Another instance I will give that in N.F. Railway on 19.9.68, the loco staff at Jalakdhari was assaulted and forced to leave. I would also like to mention that the Chief Engineer who has nothing to do with the arbitration of the trade union wages or the trade union rights was going back home from the office. He was assaulted and the accounts officer was also assaulted by the railway employees. Is it the obligation of the trade union movement?

Sir, like this there are hundreds of examples of the railway employees assaulting the superior officers, gheraoing their own works manager, deputy manager, and so on, and sometimes keeping them locked in a room. so much so that sometimes those officers had to run away through the backdoor. It is on account of such things that this Bill has been brought forward. The large-scale destruction of the railway property in which the railwaymen, and sometimes the railwav drivers connive because of the bad influences they are subjected to and the wrong type of leadership. Now, I should like to refer to your own State

MR. CHAIRMAN: You must conclude now.

## SHRIMATI TARKESHWARI

 SINHA: I am coming to the last point. I am going to refer to your own State, Andhra Pradesh, and then to Bihar, West Bengal and a few other States. The loss to railway property due to agitations was Rs. 23,55,000 in Andhra. Owing to the student agitation in Andhra Pradesh, the loss was Rs. 21,000 . Due to anti-Hindi agitation, the loss was Rs. 1 lakh. In Bihar, owing to the Patna student agitation, the loss in April, 1965, was Rs. 3 lakhs. In Kerala, owing to the food agitation, the loss to the railway property and damage to the railway property was Rs. 74,630. In Madras, owing to antiHindi agitation, the loss was Rs. 57, lakhs in 1965, and Rs. $19,82,000$ in 1967. In Maharashtra it was Rs. 64,000 . In Punjab, the loss in 1966 has been Rs. 66,000 . In Uttar Pradesh, owing to anti-English agitation elsewhere it was anti-Hindi agitation but here it was anti-English agita-tion-the loss was Rs. $4,60,000$ in November, 1967. In West Bengal....

MR. CHAIRMAN: Please conclude your speech now. Do not put any further strain on the time.

## SHRIMATI TARKESHWARI

SINHA: Last but not least, in West Bengal, the loss was Rs. $65,43,000$ in 1966. If these are not the causes for bringing forward a Bill like this, then what other reasons will be there to bring forward such a Bill?

But I request that mostly the Government should bring forward Bills and not ordinances. This kind of ordinance is not a healthy feature for parliamentary development. Therefore, in future, the Government should seek to bring the Bills or resolutions in a proper manner and not issue hasty ordinances.

Before I sit down, I would only like to repeat what Shri George Fernandes has said about the trade union leadership. I would like to quote him; he said that the Railwaymen for instance must be told in simple language that through one united organisation they possess the capacity to paralyse the country, and those with the strength to paralyse the country. might as well take on the job of runping it. If he publicly says that one can paralyse this country by a wrong direction of the trade union move-
ment, it is not necessary and dearable for having this Bill to see that his slogan does not materialise and come true?

घी आर्ष फरनेग्रीब : भ्यष्यक्ष महोषय, इन्होंने भाधा बताया। मैंने कहा कि वह बन्द कर सकते हैं प्रोर चला सकते हैं। मिंे घलाने पर भार दिया हैं। मैं यह बहता हूं कि बह चलायें ।

MR CHAIRMAN: It is all over. She has given a major portion of her attention to your speech.

SHRI GEORGE FERNANDES: I am really flattered.

धी स्रुरजभाम (भम्बाला) : सभापति महोदय, में श्री जार्जं फरनेन्डीज के मोशन की सपोर्ट करने के लिये मौर पुनाचा साह्य के बिल की मुखालिफत करने के लिये बत़ा हुप्रा हूं । लेकिन भगर बदकिस्मती से जैसा कि हाउस की तर्शकिल से जाहिर होता है, पुनाचा साहब का बिल पास हो गया तो रेलबे एम्प्लाईज की हालत एक शायर के लब्जों में यह होगी :

न तड़पने की हजाजत हैं न फरियाब की है । घुट के मर जायें यह मर्ज़ी मेरे सैयाद की है ।

सभापति महोदय, कदम कदम पर अम्हूरियत म्रोर समाजबाष का नारा लगाने वाली घोर बात बता में महार्मा गांषी का नाम दोहराने वाली इस सरकार मे पालियामेंट के पिछशे सेश्रन के सिफं 14 दिन बाद पर्विनेंस की सूरत में यह काला कानून ला कर न सिफे जमूरियत का बून किया हैं, न सिर्फ सरमायादाराना जहनियत का इजहार किया है, न सिर्फ महारमा गांघी की जन्मशताम्दी का प्रारम्म कर्मधारियों के खून की होली से किया है बरिक प्रपनी कमझोरी का मी सबूत दिया हैं। इस सरकार को पिछले संखन में बदूूी मालूम या कि मुलाजमीन हद्वाम करने बा़े है, लेकिएग घ इस विस को वह उस क्षेत्रन के बीरान नहीं था सकी, घ区 हत़ विस को धाई है,
[श्री स्ग्ज भान]
श्रब तो इस प्राडिनेंम के पोस्टमाग्टम वाला बात है ।

सम पर्पति महोदय, गेलें कें दां लाम्ब पैंतम हजार मुलाजमीन ने 19 मितम्बर को हड़ताल करके छत्य काले कानून कारा धर्ज्जयाँ उड़ाई । मैं एक बात कह्ना चाहता ह़ं कि ये गेलवं कमंचारी पेषेवर हड़नाली नहीं हैं, ये खनानानी हड़ताली नहीं हैं, पुनाचा साहब इस बात को जानते कें कि ये दोर लाख पैंतोस ह्जार कमंवाग़ी जिन्होंने हड़ताल की इन गेलते यूनियनों के प्रोहदेदारों ने गेलषे में भरती नहीं किया था। गेल्लबे के जिन्मेदार प्रफसरों ने उन्हें गेल्ल के मह्कमे में भरती किषा था। यन गेलवे के मर्मिफ⿸्ड कर्मचारी हैं, fजनकी, मुनाजम $T$ में रखते बक्, सी० घ्राई० डो० पुलिस के उरिये तसदीक कराई जा चुकी है, किर मवाल यहु प्राता है कि वे हड़नाल के लिये मजब्ग क्यों हुए ? सभापति महोदय, ग्राप बाजान में जाइये, एक दर्जी पहले एक कमीज की सिलाई प्र रुपया लेगा था, क्राज वह कहना है कि महंगाई के पेशेनजर घ्राटा मंहगा हाँ गया है, मरे बच्बों का वेट नही भरना, इसलिये मैं कम्मोज की मिनार्ड दो रु ांग नांगा--कह उपादा मोंग मकता है प्रोग श्राप को देना हेंगा। एक गज मकान बनाता है, पहले बह्द दिश्राड़ी के पाँच रुयये लेता था, भाज वह कह़ सकता है ईक प्राटा मंत्रा हां। गपा है, में सान रुपये लूंगा। वह माँग सका हे श्रोर श्रापको देना होगा। नेकिन एक रेलबे कर्मवारी जो म्टेशन पर काम करता हे, रेलबे को वर्कणाप में काम करता है एक महीने के बाद जा कर प्रपने प्रफसर के सामने पह् नहीं कह् सकता कि मंहगाई बढ़ गई है, मेरे बच्बों का ग्जारा नहीं होता है, इस मही़े मेरी ननम्बाह बढ़ा दी जाय, पगर कहेगा तो उसकी बात को सुना नहीं आयेगा। रेलबे मुलाजमीन ने जे०सी०एम० के उरिये भ्रपती मांगों को सरकार के सामने रबा, लेकिन सर्कार ने उ4को नहीं माना ।

जब सर्कार नहीं मानती है तो फिर मुलाजमीन के पान घ्रोग क्या गम्ना ग्ह जाता है।

कुष्य लंग कंहु मकते हैं fक वे देश्रोंहो हैं, हड़नाल कर के देश का नुक्रसान करना चाह्ते हैं, लेकिन देश्रार्मक्त कुछ थोड़े प्रार्दमयों की बदौती नहीं है, उनको देशर्भक्ति पर गक नही करना चाहिये। 1965 में जब पाकिस्तान ने हमला किया था, अफमरन घरों में किषे बंड थे, मंविमंबल के लोग घरों में बंड थे--च कर्म वारी दुघमन के प्राममान पन मंत्वसाते हुप. जहाजों के नीचे गेन्वबे द्रिक पर ग्रवनंा गर्ाड़यं। को बला ग्रें थे, फोज़ों को मामान पह्नंचा ग्हे थं ग्रौर यह मब उन्होंने श्रपनो जान कें वार्ास्तम में डाल का ककया था, बर्बल्व कह गेनल मुनाजमीन ने भ्रपनो जाने कुर्बान $\varepsilon$, दी । चुनाने देण के प्रति उनकी नायत पर णक कन ना ठोक नट्रीं हैं। जब सऱकार उनकी बान की नहीं मानना, मंहगाई एलाउन्म बढ़ाने को बान करते हैं तो नहीं बढ़ानी हैं, नसस्मान बढ़ाने की बात कग्ते हैं नां नहीं मानती है, उन वकन मुलाजमीन क्या कों मजब़ ग हों कग हुड़नान कुग्नी पड़नी हैं। न्नीक्न जब वह हैड़ान को बान करते है तो यद्ट मगकान उनकी चड़ान्न को कुनलने क्र लिंय यद्र श्राडिनेग्म लनिा है ।
16.34 hrs .
[Mr. Deputy-Splaker in the Chair]

सभार्वतन महोदय, मुझे एक मेर्नववग जर्युये से पता लगा है कि जिस वक्त 1.460 में इन्हेंफिनिट म्ट्राइक होने वाली थी, गवर्नमेन्ट एम्पलाइज ने नोटिस दिया था, उम्न बक्न इस्तिफाक से देश के राष्ट्रप्पत उ10 राजेन्द्र प्रसाद बोमार थे। जा० राधाहृष्ताऩ उनकी जगह भाकितियेट कर रंते थे। सरकार एक घर्गउनेम्स के मसीदे को मेकर उनके पास गई, लेकिन उन्होंने उस इून्डोफनेट स्ट्राइक को कर्य करने बाले उस मसीदे पर बस्तात करने से

इन्कार कर दिया। लेकिन म्राज एक दिन की म्द्राह्धक के लिगे छप सरकार ने बही काला कानून पाम कर दिया घ्रौर घ्रब उसी तलवार को, जिसमे उन मुचाजमीन का गला काटा गया, जितने मुलाजमीन ने नबे के मरे हैं, उतनी किसी दूमरे किपाटंमेन्ट में नहीं मरे हैं, प्रब यह परमानेन्टलो प्रजने पास ग्न्बना चाहसी हैं।

ड़स भार्निन्स में क्या है ? यह एक ऐसी घिनावनी तसषार है जिसको लफ्जों में बयान नहीं किया जा सकता । भ्रम्बाला कैट रेलबे म्टेशन पर ता० 19 को मुबह 6 बजे रेलबे की यूनियन के चार-पांच घोहदेदार म्टेशन पर श्राये । उनका कुमूर सिंक हतना था कि उन्होंने क.हा--"मजद्न ड तिह्राद जिन्दाबाद।" एम नांे को मुनते ही वहां पर एक डिट्टी मुर्पग्ट्टेन्डेन्ट नेलवे पुलिम श्राये उनषे माथ वुलिम फाँज थी उन्होंने श्राते ही बड़ी बेरहमी के साध मवेशियों की तरह मे उन लोगों को पीटना श़रह किया । जब मैंने पूछा कि क्या हम तरह में नेन्बवे मुलाजर्मीन को पीटा गया थानां होम मिनिम्टर माहब कहते है- किमी को नहीं वीटा गया । श्रम्बाला कंत्ट गेलवे स्टेशन का बच्चा बच्चा म्द्राहक. पर जाने के लिये तंयार था । जब मैंन पूषा कि क्यां नही गयं : ना उन्हांन जवाब दिया-०हम हड़ताल पर जा मकते थे नांकरी मे हृटायंय जाने के लियं तंया० i4 लिकन हम नग्ह़ मे दरिन्दों की मार कोन बाये हिमी वजन्ट में वे पीजे हट गयं ।
16.35 hrs .

## [Mr. Speaker in the Chair]

ता० 19 कों सुबह 6 बजे उगाधरी रेलबे बकंशाप में काफ़ी मुलाइमीन घ्रा यये घोर बे बाहते च थ कि गाड़ी न बसायें । बहां पर एक ग.क्स-रेसबे एम्पलाई था जिसका नाम घेतन ज्वास था, असने पहुने से किक्सेग्रर कर दिया था कि है गाड़ी को बमने नहीं खूगा, घगर बमंती नो मेरी साफ पर चलेगी। बहू पलेटकामं कर धा गया उसने रेमषे घंबिन के मामते ब़े

हो कर कहा कि गाड़ी को रोक लो, प्राइषर से कहा कि हड़ताल का टाइम हो गया है, गा़़ी को न घलामो । ज्राइवर ने कहा-म華 तो चलाऊंगा। उसने दो नारे लगाये घ्रोर रेलबे लाड़न पर सेट गया । ड्राइवर ने पुलिस से कहा कि हस लाइन को साफ कीजिये। लेकिन पुलिस ने बजाय इसके कि उसको बहां से हटाती ड्राइवर को धमकी दी कि वुम गाड़ी को घलापो। डाह़वर ने मजबूर हो कर डर कर हंजिन को चलापा, इंजिन के बलते ही जब उसका भ्राधा गतीर कट गया प्रोर उसने कीज मारी तो उसने ह़ंजिन को रोक लिया, उसके बाद उसकी डैथ हो गई। यह बात तो में समः मकता था-— चूंकि बह लाहन पर लेटा था उसलियं उस पर ब्बुदक्री का हल्खाम लगा कर मुकदमा चलाया जा मकता था मेकिन ऐे्रा नहीं किया गया, वर्बल्क उसको मार दिया गया। मैंने कहा था कि उसकी जुडी़ियन एन्क्वायरी हो-लेकिन जब हन्द्रप्रस्थ कांड की ही जुडीणियल एन्ष्वायरी नहीं हुई तो उसकी कौन करायगा। लेकिन उमकी मिजिस्ट्रीयन एन्कवायर्ग जातु होनी चाहाहंये मैं उसके बा में घ्रापके सामने फंक्ट्म रबना चाहता हंये कहते हैं कि गेलबे गुड्स ट्रेन खड़ी थी, बह ग्लवे ट्रिक मे गुजर रहा था हर्मालये कट गया। वह् गुड्स ट्रेन के नीचें मे गुजर कर प्राया थाइसी को फैषट मान सिया जाय--म्रग बह ट्रेन बल रही थी--तो लाजमी तोर पर उसको पूरा कट आाना चार्हिये था । यह़ हुकीकत नहीं है उसने द्राइकर को गार्ड़ी न बलाने के लिये कहा था, नारे लगायं ंब, मतब कुछ किया था, ड्ञाहबर को उसके बरे में मालूम था कि एक प्रादमी नीते लेटा हुम्रा है, गाड़ी चलाने से वहु म्राबमी मर जायंगा लेकिन पुलिस ने उसका कहा था कि गाड़ी को जलाघो। बह़ लक्ष्न इंजन के बंड मत्ञा के फाससे पर लाइन पर सेटा हुमा था 1 पूंही गा़़ी बली उसने हर्द के मारे की का मारी, प्राबर ने कात़ रोक ली। मैं यह बात साषित कर सकता हैं कि यहा मरीहान कतल कम है, घोर कै मान करता हां कि प्रगर ध्राप ज़ूटीजियल प़्व्वन्वयरी गहीं करा ककात
[唋 सूरचभान]
तो कम से कम मजिस्ट्रीयस एन्क्व्वायरी जहलर करायें।

इतना ही नहीं-पटानकोट में क्या हुपा ? मैं उसको दोहराना नहीं चाहता हूं लेकिन पांब भादमी तो घापने बुद माने हैं श्रोर छठा म्रादमी वहां पर बाद में मरा है। में बीकानेर भी गया था, वहां पर मैंने जो कानों से सुना उसे भी प्रापके सामने बयान करना चाहता हूं। बहां के रेलवे एम्पलाइत्त घ्रोर उनकी फैमिली के लोग रेलबे ट्रैक पर गये श्रोर उन्हुंने गाड़ी को रोकना चाहा ।

SHRI RANDHIR SINGH: Was he a railway employee who was run over?

SHRI SURAJ BHAN: Ex-Railway employee. His name was Chetan Das.

SHRI RANDHIR SINGH: Why was he an ex-employee?

शी सूरण भान : यह बाद में बदला दूंगा। He might have been dismissed person जिस वक्त वे बीकानेर के रेलवे एम्पलाइक पिकेटिग कर रहे थे, पुलिस ने वहां पर लाठी जार्ज किया । वहां पर एक मंजु बहन थीं, जिनकी उम्र 15-16 साल थी, लाठी लगने से उस बक्चे को गुस्सा क्रा गया घ्रीर उसने डी०एस०पी० के मुंह पर एक बप्पड़ मारा। उसने गलती की थी, डी०एस० ीी० को घप्पड़ नहीं मारना चाहिये था, १किम डी०एस०पी० उसको गिरफ्तार कर सकते थे, उण्डे मार सकतो थि, उस दरिन्दे ने उसको पिस्तोल से गोली मारी जिस वक्त वह लड़की मीचे लिरी उसने एक कोली मौर उस सड़पी को मारी। इसी बौरान एक कुष्ण बोलास नाम का एम्पलाई था उसने उस सल़की को उठाणा चाहा, उस बरिन्ये ने उसको की गोली मारी। क्ष्ण गोपाल गोली चा कर बहीं भर जाता है लोकिम मंजू बहन बो गोली बनें के बाष त्रभी जिन्दा है ।

फीरोलपुर में क्या हुषा, हसी तरह से लाठी जार्ं किया गया, वहां पर एक क्लास 4 एम्पलाई था, जिसकी पत्नी घ्रपनी छोटी बन्ची को गोद में लिये खड़ी थो। पुलिस ने उस पर लाठी चलाई, बह लाठी उस बहन को लगने के बजाय, उस बच्ची को लगी प्रोर वहृ बज्ची मर गयी। बाद में पुलिस ने उस कर्मचारी को मजबूर किया कि तुम यह कहो कि उस लड़की को बुखार था, यह न कहो कि उसको ड़ण्डा लगा था। शमशन भूमि में उससे जबरदस्ती ऐसा लिखवा लिया गया। लेकिन खुर्णकिस्मती से फीरोजपुर श्रस्पताल इस बात का घाहिंद है कि दो दिन पहले श्रांखों की बोमारी उस बच्चे के बारे में वहां पर दर्ज थी, लेकिन बुखार का नाम कहीं पर नहीं भ्राता । में पुनाचा साहब श्रोर चव्हाण साह्व से कहना चाहता हूं कि श्राप इसकी मैजिस्टीरियल इंक्वायरी कीजिये । बहुत सी चीजें कही जा सकती हैं लेकिन में सिर्फ चन्द श्रलफाज का सहारा लेकर ही कहना चाहता हूं :

भंवरे ने तो एक फूल की निगहत लूटी घ्रफलास ने मुफलिस की मसरंत लूटी ।

श्री चष्हाण ने डंड का सहारा लेकर कुछ बहनों का सुहाग श्रोर किस्मत लूटी । ... (व्यवषात) . . .

नो जो स्ट्राइक हुई उसके बाद क्या कुछ नहीं हुमा ? भाज हजारों मुलाजमीन नोकरी से बाहर हैं । मुक्षे खुशो हुई थी यह्ह बात मुन कर fिं रेलवे में एक पालिसी एडाप्ट की गईजो कि पी० एन्ड टी० में नहीं थी-कि जो इत्तफाक से 19 तारीब को गैर-द्राजिर थे, हड़ताल में खामिल नहीं किंये गये थे, उनके लिये पुनाषा साहब ने घह घंस्ट्रक्षन्स इश्यु किये कि उनसे पूछ लिया आाये क्यों के गैर-काजिर ेे । उनसे पर्जिया लेकर उनकी छुल्टिया सैक्यन कर बी णई 1 येकिण भाज घफतोस की बात है कि उसको धुट्टिषा सैष्यन करने के बादिं मी
and
नौकरी से निकाला का दहा है। रेलवे इस्टंबलिसमेन्ट कोड का एक रूल 149 है जिसमें यह जात दी हुई है कि भगर कोई घादमी 48 षंटे से ज्यादा पुलिस के हाष में रहे तब उसे सस्पेन्ड कर दिया जाये। तो मैं पूछना बाहता हू कि भाज रेलवे ऐंड्रमिनिस्ट्रेशन जो उन करंचारियों को इस तरह से टfिनेट कर रहा है वह क्या उस हल का बायलेशन नहीं है ? हढ़ताल के बाद भ्रफसरान लोग भपने दिल का बुग्त उन कर्मचारियों से निकाल रहे हैं। इसलिए में श्रापसे निवेदन करना चाहता हूं कि भ्रगर श्राप रेलवे पेडमिनिस्ट्रेशन में गुडविल किएट करना चाहते हैं, रेलवे की एफीशियन्सी को बढ़ाना चाहते हैं तो फिर श्राप को उनके प्रति हमदर्वाना पालिसी श्रख्तियार करनी पड़ेगी । भाज जो बाहर निकले हुए हैं उनके बगैर श्राप काम को ठीक तरह से नहीं चला पायेंगे। उनकी फेमिलीज पर हमदर्दी का रुख प्रस्तियार करके भ्राप ने यह कहा भी कि कुछ कर्मचारियों की नोटिसेज़ वापिस तो ली जायं लेकिन जिनके नोटिसेख्य पहले ही समाप्त हो गये थे, उनका क्या कुमूर था, उनको क्यों सजा दी जा रही है।

एक बात प्रोर है जिसको हालांकि मै कहना नहीं बाहता था कि कुछ भफसरान भ्राज भी घेड्यूल्ड कास्ट्स से मपना बुग्ज निकाल वरें हैं। में इन्सटान्स देकर कोट करना घाहता हूं कि जगाधरी रेलवे स्टाफ में एक तुलसीराम नाम का एम्पलाई है, ध्रकेला जिसने कि हड़ताल नहीं की यी लेकिन 18 तारीख को ही उसे सस्पेन्ह कर दिया गया । इसी तरद्ह से सराय रोहिला में जो कुछ हुम्रा है वहू भी किसी से छियी हुई बात नहीं है । में यह बात मान सकता रूं कि हड़ताल को दबाने के लिये ध्राध्र्मेन्स को निकाला गया था लेकिन यह्ट किस क्लाज में लिलबत़ हुषा था कि उनके गिरोह में आकर उनको तंग किर्या गाये। इसी तरह से धाप इसको जो कानूती
 टेस्ट्नेकन से पहेले गाड़ी छोट़ेगा, माल लीजिये

वही बीमार ही हो जाता है, उसके बाए भी उढ़े दो साल की सजा हो जयेगी। इसलिए मेरा. धाप से निबेदन है कि रेलबे के काम को ठीक तरह से थलाने के लिये घाप घपने मुलाजमीन के साथ हमवर्दी का रुल धजितयार कीजिये, भफसरों के दिमाग में जो बुग्ज मरा हुपा है उसको दूर कीजिये प्रोर पाप ने जो विषिटमाइजेशन किया है उसको बत्म कीजिये । इस काम को करने के लिये पापको किसी घीर काले कानून की जलूरत नहीं है, जो पहले के कवानीन हैं वही काफी हैं।
SHRI R. D. BHANDARI (Bormbly Central): Mr. Speaker, I have very patiently heard some of the terms of abuses used against this Bill. All sorts of accusations have been made against the government for bringing forth such a Bill which seeks to place some restrictions on the freedom of the railway employees. I am quite aware that every law is aimed at curtailment of freedom, liberty and inherent rights. From that point of view any legislation which seeks to give more power to the government should be objected to, if it interferes with the freedom and liberty of the individual. In this particular case, what is the position?

I would just like to draw your attention to the instances where gheraos and bundhs were resorted to. My learned friend, Shrimati Tarkeshwart Sinha, mentioned some of the instances of how life was made impossible for some of the officers, officials and even the workers, May I ask Shri George Fernandes, Shri Banerjee and others, who are friends of labour, whether such activities are trade union activities?

I will also place before you cortain. other instances. A precarious law and other situation prevalls in West Bengal from April 1967 onwards. It has nothing to do with trade union activities at all.

##  गा कर कह यहे है कि कालूप की

SHRI R. D. BHANDARE: It you raise the point, I will certainly join you in the limited sense of the tern because nobody has any right to break and destroy the rule of law. The question is always raised by come of the Communists more specially by Shri Nambiar, that since we are sovereign we have every right to destroy sovereignty. I shall never aqree to that proposition.

The question is raised that when the Railway Act was orginally passad in 1890 and the Britishers did not feel the necessity of bringing or:va:d such a measure, what compe!s or motivates the Government to bring forward such a legislation which, wicording to these friends, is a black legislation, a fascist legislation. I was, therefore, trying to quote the instances of isolated bundha and hartals on individual days, such as, Bengal Bundh and Assam Bundh. Bundh $_{s}$ is a disease with which we are aaffected. The opposition has started this disease.

When the language question was raised, agitation was carried on a nd the railway was the first casualts. Agitations connected with other issues, unrelated to railways at all, have affected the working of the railways and damaged the property of the railways. May I ask, and an we answer in all fairness. whether these are affected. The opposition has trade unionism?

We have to take into consideration the present conditions and the present situation. The situation when the Railway Act was passed in 1890 and the changed situation under which we are trying ta amend the original Act have to be taken into consideration by us.

I do not know whether my iearned friends have applied their mind to the Bill before the House. This Bill seeks to do two things. Firstly, it seekg to penalise abandonment of railway trains or rolling stock. Under clause 100A this is sought to be penalised. What is there in it which can
be characterised as a black Act? if one is entrusted with the work of carrynig passengers in a train and if the train is abadoned in between railway stations or if one interiers with the railway lines, is it not rizht and roper on the part of Government to give protection to the passengers and to penalise those who are respossible for such an act? Thish is one. very small innocent provision.

The second thing which this Bill seeks to do is to penalise obstruction. That is under clause 100B. If the right is given to obstruct, to picket and th stop running trains, and the Government sleep; quietly, I think that Governemnt is not worth the name at all. If the Government is trying to penalishe such an act, then, they say, this is a black Act and this is a fascist Act Ex:ept these two provisions. there is no third provision in the Bill at all. Where is the fascist tendency shown by the Governent in the Bill?

श्रो जार्ज फरनेन्डोब : ड़तना हैम बांल श्राप नहीं मुने तो क्या करें ।ंश्राप मुझे फिर इजाज़त दें ग्राधे घंटे बोलने की में समभा मकना हूं ।

श्री रणषोर सिह : जब पांन घंटे में नही समझ्षा मके तो श्रब कया ममस़ाश्रोंगे ?

SHRI R. D. BHANDARE: I listened to my learned friend patiently. H: dealt with two situations prevailing in the railway working, such as. gheraos, this and that and othe: before issuing of the Ordinance and the situation arising out of the 19th September strike. These were the tin main planks on which he was dwelling for a long time.

So far as these two clauses are concerned, I do not think he ins dealt with these clauses. But simply said that this is a black Act. this is a heinous Act, this is a shameless Act or this is a fascist Act. In Parliament when we deal with such a piecc of legislation, we have got to pay more careful attention to it .

Now, Sir, we are giving more powers to the Railways, I therefore, want to make certain submissions in this regard. The powers must be exercised cautioualy and must be tempered with justice. That is my flist submission. My second submissiun is to reduce the punishment that is sought to be prescribed in the bill!. For an obstruction, or even for picketting, two years maximum punishment is prescribed. Should we not make one year as maximum punishment or penality? That is my scond submission. When we are piving these powers to the Railways. the Railurays should never forget the Lrievances of the workers and the zrievances of the passengers. There are 40.000 to 50,000 temporary railway employees. Can we have .ach a proposition in a civilised society. in an advancing soriety. in a devoping rociet: where there are more than 50.000 casual workers? I have had in cexasion to take a deputation of the temporary workers in the Nestern Railway: Do you know the repiy Riven? The reply given was that ti.ey were casual labourers. How long can the y be casual labourers? What : conious reply, I should say, not casual but callous reply? For 7 to 8 or even 10 ycars. they were casual labourer.

थी जार्अ फरनेन्टेत : 20 मान में श्रोर ाँच लाब्त है ।

SHRI R. D. BHANDARE: Siace 1 am very moderate in my speech. I am talking of averages. I am thankful to the hon. Member for the informatio.

So far as passengers' grievances are concerned, they are 'numerous' to use a very simple word. Nobedy bothers whenever any complaint is iodged at the Rallway Station or with the Station Master; nobody bothers to mee whether there are lights in the bogies or whether there is water in the bogies or not. If we want to scek powers, we must also pay more attention to the erievances of both workers and passengers.

With these words. I support the

Bill, and oppose the Resolution of Shri Fernandes.

थी घ्यमुल गनी वार (गुड़गांब) । स्पीकर साहव, पिछले टाइम जब 9 सितम्बर को एक धाम हड़ताल का चर्श हो रहा बा नां मंने प्रपोजीशन बाले भाइयों से दरज्नास्त की थी कि प्रगर भाप कहते हैं कि यह सरकार भस्म हो जायेगी नो मैने कहा था कि डेमोमेसी कहा रहेगी ? उंमोर्भेती भी भस्म हो जायेनी। दूसरी बात जो मैंने फपोजीयन बाले भाइघयों से मरं की थी बह यह़ थो कि एक तरक प्राप कहतं हैं कि चाहना प्रोर पाश्सिस्तान से बत्तग है कि वह हिन्दुस्तान को परेजान न करे प्रोग सेबोटतज न करे नों फिर भ्रगर पह राहिया जाम हों जायेगा तो बाइना पोर पाकिस्तान के लिये श्रासानी हो जायेगी । में गुक्रगुजार हूं प्रपांजीशन बाने मंछयों का कि. उन्होंने उस सर्कार की बात को कुछ प्रपे नोर पर उस बक्त छस बात को टार दिया प्रोग यद चाहा कि किसी तरह पूनियन गवसेंमेंट जो है वह समक्ष पाये घोर जो बुद ही कमीणन मुकंगंग करती है बहा जो फंसने करते हैं उनषी गंशनी मे मेंग्रन एम्म्बाईज को, बाम नार पर जो बे जाने गरीब हैं, छोटी तनष्वाह पाने बा 1 हैं उनकी बात मुन पाये ।

प्रब यह किर 19 सितम्बर का जर्षा षला। सब जानते से कि एक्ष साल नक क्रपोंजीया वालों ने हसकां रोंक रबा, या मुलाजमीन ने घपर्ना फकल में हमको पासपोन किया । जिसको केकिट देना चाहें दे लीजिये, मुफे कोई ऐतनराज नहीं। लोकिन सीथर साहष, जहां मेगे भाई जा अं फरनेग्हीज कहते हैं कि वह ध्यान नहीं देंतें बहां प्रपनी तग्फ भी कुछ कहें। भी निम्हा गी बहुत बोले, बहुत उन्होंने वुफसाल सिनांय घोग उहोंने कहा कि एक ही पसिक सेक्टर में कह गुना ग्याबा नुकसान एक, एक पस्तक मेक्टर में पाप लोग ने किया है घ्रयनी (व व्लानिय से पोग नामायक लफ्रसतों को
 कमीजल के परख्यू मे नहीं हैं, उतकां लणा कर को कगोड़ों का गुम्तान किया है, और प्रपर है
and
[श्री मघूल गानी दार]
यह कहूं कि छससे कहीं ज्यादा भापके मिनिस्टरें ने कौरेन एक्सर्चेंज यों ही योरप हौर ध्रमरीका की सैर करने के लिए खंर्ष किया है तो कोई ग्रसत न होगा ।

सवास यह होता है कि जितना रेवन्यू आ्राये उसके मुताबिक खच किया जाये । मै भापके छारा भपनी सरकार से पूछना चाहता हूं कि रेलवे के प्रफ़सरों के सैलून पर कितना बर्षा होता है। में मिनिस्टरों की नहीं कहता, रेलवे के जो भ्रफसर हैं उनकी जो बोगी - नी हीं उस पर साल में कितना खर्च होता है बो मामूली से मामूली घफ़सर भी हैं । पालियामेंट के मेम्बर देश मर में सब से ज्यादा इज्जत के पात्न समक्षे जाते हैं छसलिये कि उहें 10 लाख भाई बहन चुन कर भेजते हैं, उनको एयर कंडीशन की इजाजत नहीं । पंसा दें नो सफर करे। लेकिन मामूली से मामूली मफ़सरों को हजाजत है कि वह्र ऐयर कंडीशन में जायें। ठीक है सरकार ने ऐसा किया मुक्षे कोई छसमें ज्यादा कहना नहीं है इसलिये कि सरकार मालिक है,हम मुलाखिम हैं भाई। नेकिन मैंयह कहना चाहता हूं कि कमी उन्होंने गोर किया कि बह्ह पालियामेंट के मेम्बरों की तोहीन क्यों करते हैं ? मामूली घकसरों को इलाजत दे देना भोर उसके मुकाबिले पारियामेंट के मेम्बरों को जिन्हुं कि धाड़िर 10 लाब लोग धुन कर यहा भेजते हैं उन्हें इंकार कर देना यह्ह कीज्र कहां तक मुनासिब है ?
17 hrs.
मैं भर्ष करना चाहता हूं कि रेस मंबी म्होबय को छस तरह का घारिनेंस लाने की ऐेखी क्या जहरत थी क्योंकि उम्हें बरूली मालूम था कि पालियामेंट थोड़े ही दिनों के जाब बैठने बाली है ? इस बारे मैं थी मूरक भान की हिमायत करता हूं कि पुनाषा साइए में हिम्मत होनी नो वह दाउस के सामने ऐषा मेकर घंपूरी के लिए साते घोर इस वहर से बैक छोर ते धार्डिनेंस पास न करणा
(Amendment) Bild
हेते । बैसे मी बह धपनी ताकत के बल पर कोई भी चीच यहां से पास करवा सकते थे वरना बह हाउस के सामने क्रायदे से उसे लाते, हाउस में उसके लिए भपील करते श्रोर मंत्री महोदय हमारे दिमाग़ों को छ सकते थे प्रोर भपनी बात कह ब.र हामारे दिलों पर भी छज्जा दर रूकते थे मीर यहैं हतला सकते थे कि यह य़ हमारी मजबूरियां हैं घ्रोर छसलिये गवर्नमेंट को हाउस यह पावर्स दे । भगर पुनाचा साहब हाउस को कन्विंस करा देते नो हाउस से उन्हें यूनेनीमस सपोर्ट उस मेजर के लिए मिल सकनी थी मोर यह हाउस खुशी-खुशी उन्हें वह प्रधिकार दे मी सकता था। लंकिन मुक्षे प्रफसोस है कि सरकार ने जो एक माकल रास्ता उसे इस बारे में भपनाना चाहिए था वह नहीं भ्रपनाया म्रौर बैक डोर से प्राड्डनेंस पास करवा कर भ्रब उसी को कानूनी रूप दिलवा रही है।

चीन घ्रोर पाकिस्तान मे जंग के दोरान रेलवे के मुलाजियों ने जिस मुस्नंदी के साथ भ्रपने फर्ज को भ्रंजाम दिया श्रोर उस नाजुक मोके पर जो उन्होंने देग्र की नुमायां खिदमत की थी उसकी स्वर्गीय लाल बहादुर शास्ती ने प्रोर हमारी मोजूदा प्राइम मिनिस्टर साहिब ने बेहद तारीफ़ की थी। उन्होंने उस वक्त यह पूरी तरह से साबित कर दिया था कि रेलवे मुलाजिम कितने देश्मक्त हैं । लेकिन मफसोस के साय कहना पढ़ रहा है कि भाज मंती महोबय उनको घक की नजर से देख रहे है घ्रोर उन पर तरह तरह की बन्दिपें लगा रहे हैं। मेरा कहना है कि सरकार को मबदूरों की जायज मांगों को नजरमन्दाज नहीं करना काहिए मौर उम्हें मान लेना घांहिए क्योंकि सेबर का घ्रसन्तुष्ट रहना एक ठीक ब़ात नहीं है घोर बह् देग के दित में नहीं होगा।

इंडियन पमयल काग्रोंग्शन बम्बई में एक पब्लिक सैम्टर की घंटरटीकग है । क्या मंबी महोबय मौर ट्रेबरी बैषेत पर बैटने बासे मानf.य हबस़्सों को इस बात का
and
इल्म हैं कि वहां के भजदूरों को 14 परसेग बोनस दे दे की बात संाललिस्ट्तस मान गये, कम्पूनिट्त्त मान गये, जनसंष काले मान गये तभाम मजवूरों की जो भ्रसासियेगेंत हैं वह भो इउ का मान गईं लेकितं कांर्षेसियं की जो वहां पर बनाई हुई य़ियन है वह उजे नहीं घानो ? इस लिए में प्वनो वहन को ग्रजं करना चांता कि जब वह प्रपोषोगन वालों क: लता़ेंे प्रोर जहां उनका लतड़ना जायज हो उसे हम घुगी से मानने के लिए तैवार भी हैं लेकिक क्या बुद उहींने भी घ्रपने दित पर हाय रख कर सांचा है कि क्या उन्हॉंन भी श्रपनी जिन्मेटारो को ठोक तरहह से घंजाम fिदा है ? ग्राज मेगेरे बहन ने क्रोजोफ़न वानों को उर्नलिए नात़ा है कि. उनकी यूनियम के फार्ण प्रोउसमन में रकाबड पड़ों है प्रोर. देग फा नुस्मान हुप्रा है लेकिन में उन्हें बतलाना चाहुंग कि उसंसे कहीं ज्यादi नुक्रान पर्वसिक मैष्टर में प्रापके फ्रफमगें की नानाकदी की चजह़ से ठृष्वा है ।

यहा पर फारेन एक्सबेंज की बंस्टेग को रोकने थोर उपादा से ज्यादा उसे बखाने की मी उबर से बात्र की गई है तो मे कहना जाहवर हूं कि इसमें पयोकोषन के मेम्बर्स के मुकाबसे कांतेतो मेम्बरों की ज्याद्विंन्मेदारी रही है। मे कहने पर मत्रूूर हूं कि बहत्रत से कांप्रेसी मेम्बसं सेग करने जाते हैं और उसमें उपाता फरेन एक्सेंग बरं घाता है बमुकाबसे यहु जो हाने जोली नाहब या दूसरे थगोडोजन के मेष्बर माहबान मबद्रूरों प्रोर कर्नवारियों के किए बती है है
 करते हैं। मुले बड़े प्रफपाँन के स्राष कहुना पए़ रहा है कि सरकाए की कदनो प्रीर करनी नें पन्वर है। कहृने को पाप हर जगह कहते कहीं षकते है हि यहा गो निती लेत्र के सरमायेसार है, पूंगोपवि हैं, बह् जाता से उगाका

 बत चुत्व उनको कस पर पमस करना होता

है तो उससे मुकर जाते हैं। क्या कमी मापो दिमाग में यह बात भाई कि हमें भी लेबर की जायक्ष मांतों को मान लेता काहिए ? पमी की बात है कि घाई० पो० सी० ने 14 परसेट बोनस देने का ऐलान किया, सब मजदूरों की यूनियंस ने मान दिा हेकित्व आपकी का पेस की यूलियन ने उसे नहीं माना। इसके पलाबा में रेलवे मिनिस्टर साहब से पूछना चतूंगा कि जो बोनस श्राई० पो० सी० ने देने का एलान किया क्या उतना बोनस भाप भी देना कबूल करेंग़? यह रेलवेज बाली उष्षर से चन्द दोस्तों की या हमारी बहन श्रीमती तारकेख्वरी सिन्हा की नहीं है बलिक बही सारे इस देश के हर एक माई, बहन की है मीर जाहिर है कि रेलवेज में भगर नुकसान होता है तो बह सारे देश्र का नुकसान होता है। लेकिन नुकसान के नाम पर प्रणर दस तरीके से उन पर एक शक की नजर से देब कर उन पर वरहतरह की नई, नई बंदियों लगायी जती हैं तो वह त्रैरमुनासिब चीज होगी। बीन मीर पाकिस्ताल की जंग के बीरान जिस तरीक्षे से रेलबेच के मुलाजिमों ने, मअद्रों ने देष्र्भक्ति का सबूत बिवा, जिस तरीके से उन्होंने क्षपने किर पार घए़ की बाडी लगाई, पपने काम में इवनी एकिशिएंसो विबाई उस की वरीक्र मरकार को करनो पड़ो पीर मुनासिब चीग यह होरी कि उनके मससे को हल करने के किए कोई न कोई तदवीर करिये।

उस में राज्य सबा में या प्रोर पंधित Aी जिय्दा होते मे तो मां मैने कहत था घंर प्राइ किर उसी बात को दोल रता जाहुणा कि सरफार का फर्म है कि बहा मइस्रों की जवयत कातों को मं ूूर करे हिकि वह पीर थी दिस लगा कर पोर मेहनत से हूपं दल की वैवारार का बढ़ाये। कमी परसों र्रो बाउरेयी ने जिए किषा षा कि घमेके कारमीर पर सम 47 हों मेकर प्राइ वक 300 करोह कूपा क्ष fक्या सबा उस कि बज्यो साहब तो wहा कि




## and

[श्री भब्दुल ग़नी दार]
भपने हजगरों जवानों को घहीद करवाया, घपने बड़े बड़ें फौजी श्रफसरों को घहीद करवाया नेकिन उसके बाद हम बन्दूरे लेक.र घर वापिस श्रा गये । श्रब में कहना चाहता हूंकि मेरे भाई श्रो रणधीर संसह हरियाणा के यहां पर नशरीफ रबते हैं जहां का कि में मी एक सिपाही दूं, चाहे वह मेरे पंजाब के भाई हों, जढहां कि मैने जन्म लिया है प्रोग चाहे वह कापमीर हो जहां कि मेंगे बाप, दादे ने जन्म लिया, लेकिन श्राज मेरे साथ क्या बीन ग्ही है ? श्रब कापमीरी मुझे काण्मंगो नहीं मानते, पाकिस्तान वाले मुक्षे मुसलम़न नहीं मानते श्रोर श्रफसोस इस बात का है कि जिस गांधी जी का में श्राजादी की लड़ाई का सिपाही रहा, श्राज उधऱ के ट्रेजरी बैंचज़ पग बैठने वाले भाई मुझे ग़ंग ममझ्षते हैं, वह् मुझे हिन्दुस्तानी मानने मे हिचकते हैं श्रोर मुके यहां पर पाकिस्तान का एजेंट कहा गया । यह किस्मतं की बदनशीबर नहीं तों श्रोर क्या है कि जिम ग्रबदुल गनी ने घ्रपने भाई को घहीद कर्वाया, घ्राज़ादी की खातिर श्रपना घन, बान श्रीर दोलत़ं मब कुछ न्याधावर कर दी उस पार्वस्त्तान का भाज एजट कहा जाता है लेकिन मुझे उन मे कोई शिकायत नहीं है
"जाहिदे तंगनज़ग ने मुझे काफिर जाना श्रोर काफिग यह् समझता है कि मुमलमा हूं मैं ।"

खंर, मुक्षे किसी से इमकी शिकायत नहीं है कि श्राज श्रपने हो लोग मुझ्षे हिंन्दुस्तानी मानने से हिचषते हैं बाक़ो जो हैकीकत है वह तो इसंस ख़त्म नहीं हो सकत्त। ।

मैं पुनाचा साह्व से घर्जं कहलगा कि वह रेलवे के मजदूरों की जो जायज मागें हैं उन्हें मान लें, उनकी मझिकलात को दूर् करें ताकि बह दिल लगा कर मेहनत से ड्यूटो दें । मं यह खेताबनो बेना चाहता हें कि उम्होंने पगर मुलक को एकोनोमी को गाँधी जी के कहने के मूताषिक देश की दौलत का ठीक से

बंटवारा नहीं किया, श्रभी जो भारी श्राधिक ग्रसमानता मौडूद है श्रौर मज़ूरों, छोटे कमंबारियों श्रोर बड़े ग्रफसरान में 1 प्रोर 100 का वेतन में भन्तर है उस भारी फर्क को खत्म नहीं किया ग़या तो उनका यह जासन प्रौर प्रजातन्व नहीं चल पायेगा घ्योर यक़न जानिये ह्म श्रोर म्राप कुतों की तरह् मड़कों पर मरे हुए दिखाई देंगे कोई दुनिया की ताकतन वैसो हालत में हमें जिन्दा नहीं रख सकती है। में चाहता रूं कि मेरे कॉंप्रेसी भाई श्रपोजोणन के मेम्बरों घ्रौर यूनियंस के कुछ जजन्मेदाग लोडरों के माथ बंठ कर इस मसले पर सोच विचार करे श्रोर कोई़ मुनामिब हल निकानें। ग्राज हम दुनिया भग के मकहज हैं ग्रोर हमनं श्रपने देश को हर मुल्क के पास गिग्वा ग्त्र दिया है । ग्रगर ग्राप चाहते हैं कि यह देश तग्को करे, इस देश का प्रॉडकणन बढ़ें तां ग्रापकं ग्रपोजोशन के लीडर्म ग्रॉर यूनियंस के जिम्मदार लोडरों का घ्रपने पाम बुला कर उनके माथ वैट कर नबादला ख्र्वानान करंग श्रपने मेजर्ं के बारें में उन्हुं कच्चिम क.ें तब उन्हें छसे पास्स कराने में थी कोई दिककत नही होगी प्रोर साथ ही उनका उसमें कोग्रापरेशन भी मिल सकेगा। पुनाचा साहब में मेरी यह भी प्रजं है कि वह चाहे इंन ड्राइवर हो, खलाम हो या गेलवे का गारं हो उनकी देशभक्ति के बारे में किसी तरह का भी शक प्रपन मनमें नहों म्राने देना चाहिए । मारे रेलबे कर्मचरी यक़ौनी तौर पर देशभक्न हैं घोर इसलिए वह् जो भो मेजर्स पास कराना चाहे उन्हें साफ नरीके मे फंट डोर से लायें इस तरह से प्रा्िक्येंस पास करा कर बंकडां मे क़ानून न पास करवायें । भ्रगर वह चाहते है कि मेरे जैसे मेम्बर को उन्हें सवाटं fमल, मै यहाँ पर बायें घौर बांयें बाजू वालों का हग कर एक भाजाद उम्मीदवार की हैसियन मे चुन कर माया हें ता उन्हें इस तरह से बैकडोर से इसे नहीं करना चाहिए था 1 में घपर्व बहन को मौर उषर के दोस्तों को घपील करना घाहता हूं कि बह ठेंे दिल से सोरें कि

घ्राषिर म्राज क्या हालत उनकी हो गई है ? कल तक जिस गाधधी जी म्रोर काप्रेस के नाम पर देश के किसी भी कोने से एक गरीब से गरीब श्रादमी एक राजा श्रौर रईस के मुकाबले में ज़ीत जाया करता था, जिस काँ्रेस का नाम मुनते ही बड़ों-बड़ों के पांव कांप जाया करते थे, ग्राज यह हालत हो गई है कि उसी कांप्रेस को केवल 39 परसेंट वोट्स मिले हैं ग्रौर में ग्रपने दोम्नों को चेतावनी देना चाहूंगा कि श्रगर श्रब भी वह् नहीं संभले श्रोर उन्होंने श्रपने को नहीं सुधारा तो उन्हुं म्रोर भी बुरा दिन देखने को मिलने वाला है क्योंकि श्राज तो ग्रपोजोशन पार्टीज श्रलग श्रलग काम कर रही हैं, उनका हकोकत में कोर्ऱ युनाइटेड फंट नहीं है लेकिन प्रागे चल कर उनकी समझ्झ में श्रायेगा श्रौर वहा ग्राप के मुकाबले में एक में संगठित होकर खड़ी हो जायेंगी । में श्री पुनाचा मे श्रदब के साथ श्रर्ज करना चाहता हूं कि वह इस बिल को पास कराने का इसरार करने के बजाय यूनियन वालों को बुला लें श्रोर उनके माथ बंठ कर कोई एक रास्ता निकालें। इस तरह् गोलियः चला कर ध्रौर नोकरियों से बर्खास्त कर के उन' गरीब कर्मचारियों को बर्बाद करना श्रोर उनके परिवारों को बर्बाद करना न तो ग्रापके हित में है श्रोर न ही वह़ देश के हित में है। काप्रेस की बोई हुई इज्जन गांधी जी के बतलागं हुत. रास्ते पर चलने म ही हासिल हों सकतनी है घ्रोर मुमे यकोन है कि चाहे वह्ह जोशी साहब हों चाहे ख्राँ कोई कम्पुनिस्ट माई हों श्रगग प्राप उनका मह़्यंग हामिल करेंग तो वह श्रापसे मिल कर काम करने में छंकार नहीं करेंगे श्रोर वह भापको फिर व्यार करेंगे । श्रापके साथ चलने में फख़ करेंगे, लेकिन घ्रगर यहाँ राजे-रजबाड़ों का ही गज्य रहा तो भ्राप मेरे कहने पर मेरी बह्रन खफा न हैं कि :

Munde Kuriya da Jhund yara katha ho gya Hakumat da chalanaki thatha ho gya.
Is it a joke to run the Government?

यहु कोई मजाक नहीं है ।
जहाँबानी से है दुएवार कारे जहीं बी नीं जिगरबूं हो तो बस्मे दिल में होती है नजर पंदा ।

खुवा के लिये भ्राप भ्रपने दिलों पर हाष रख कर सोचिये । प्राप एक बिल नहीं दस बिल पास कीजिये, लेकिन मैं भ्रर्ज करना चाहता हूं कि बजाय इस बिल के र्बने के कोई न कोई रास्ता निकालें। सदर माह्ब घ्राप हमारे भी सदर रहे हैं म्रॉर मैं ग्रापका वालेंटियर रहा हूं । में प्रापके दारा मिनिस्टर साहब से दर्खार्व करता दूं कि वह कोई रास्ता निकालें। हमारे श्री जोशी बही जोशी हैं जिन्होंने वतन के लिये बरमहा बरस केद काटी है, बड़े मुह्ब्वे वतन रहे हैं। भ्रपोजीशन वालंं में भी प्रगर सैकड़ों नहीं तो दर्जनों भाई ऐंसे हैं, श्रगर घ्याप ख्वफा न हां, भ्राप से कहीं ज्यादा कंद काटी है । मेरा यक्रीन है कि बहुत कम श्रादमी ऐेसे हांगे जिन्होंने मेरी तरह भपने खान्दान से तीन जानें दी होंगी। मै ने 21 बरस से गोलियाँ खाई है । सोलह बरम से मूर्मलिम लीग की गालियो ज्वाता ग्हा, वह जूते लगते रहे, महाशय कहते रहे प्रोर 21 बरस से कीप्रेस वालों की गालियां खा रहा हैं। लेकिन मुमे न उनका द्वा था प्रौर न है नका दु:ख है । मिं दोनों कों घ्रंगूठा दिखलाता हूं क्योंकि में सब बात कहता हूं । में फिग बही. बात कहुंगा जो पिछले साल 9 तारीख का कही थी। भाप बगेर उनसे कोई बात तय किये हुए कोई गस्ता निकालिये । पगन प्राप ऐसा गस्ता भब्नयार नहीं करेंगे तो यकीनत, हुक्मत का पहिया आम होगा, वह चलेगर नहा। दे ग का नुक्सान होगा, लंकितन इस में भाप का पहिया मी जाम होगा, मेग की होगा घौर पालियामेट के मेम्बरों का मी जाम होगा, प्रीर बहा देखा लीजियेगा कि कुत्तों की. नरह् मरे पड़े होंगे ।


## [شى عبدالغلى دار] [




 S




 e













,'اله هيى ان كى بٌ





 مج\$ه كونى اعتراض نهـي - لهكن



 بوله بهت انهب





 را كر كرو刃و 5
 زهاهx آته



$$
\text { تو كونى فلط نه هو } 8 \text { - }
$$

سهو (،رونهو أَعْ اس جائه - •هى آه سری,

 -

 M \$

and
سسهـ هاة مس اس للح كه انهس
 مه - ان كو العركلكهن كى اهارت
 لهكن مععولى هـ دعه,لى المسرو كو



 - • • • •
 SN
 كهو
 بارلهامـا غ
 4 4




 - - اس با,


 ملساوى

 2971 (Ai) LSD-12
<


 "


 مه اور اس لنُ كورندلـ كا كا ماوس
 هارس كو كلونس كرا ديجِ. تو هاوس






, و8 نه


تانونى روه دلوا رهى ه -


 ديا ارٍ اس نازک سوفع يو جو إنهو

 اور مLارى موهرده هرالم ملسعر مالمب之 الـ


(6) الا

 S S

 لهـر

.




 مودورو צ'



 9)
 هـ








Uا




 عهل


S

 كى S"


 مهجهو, یه همهر.
 آتا ماحس 4 دادسر

 - مش (4) S (t) ا آه ع, جمه كهتح نهه نهك


















 تاركهثواق سلبا كی نهـ






 غهر ملاسب جهز هوئى－جهو ا＂， بكسعان كى ج
 بهك大ى 6




 كونى تدهر كرئُ







 ذ ذكر كها تها كه الهل كشهـر相
 بشفهى ماحب
 ها ¿
 كو شههد كرولها－إي

 ا S
共 ＊


 صه به به دادا －



[شّى عددالغلى دّر]
 آزادى كى لع／3 ادهر
 وا مدجم
 6الهجلمت كها كها－ بدنصهثN نه
 شههد كروايا－أزادم كى فاطر ایلـا كهر بار الار درلمت سبب كنتّه نهو كهماور

 －2

ذ＇هر تقف نظر غ م معجه كافر S a الا







 هالز هانگه



 كندهى چى

 موهود



 دا⿱艹\zh2冖又























,


 دحش بهكت مهى اور اهـ ليُع , اه جو






 كو هرا كي الهى آزاد إمهدوا, كی انی
 اس طرّ ح كرنا جامك تها - مه الهلى بهن كو اور انعر








 مالت هوكى S اسص كانمريس كو كهول P9 بروملت ووت ملح مهى 'و
 جامه سلمهل اور انهو
(Amendment) Bill
 مللع والا ع كهونكه أه تو البوزيشى باردّهز








 ,



 هגه




 سههوك مامل كريلعه تو وا آت يه مـل


و8 آه كو بهر بهار كريلع -

أه
 \% أه مهرى 1+

Munde Kurla de Jhund yara katha ho era.

## [ $\sqrt{5} s^{d i l l a+e} s^{4}$ ]

Hakuma da chalana ki thatha ho Rya
Is it a joke to run the Government?
ـه كونى مذلت نهه ع -

 -




 ;
 ,





 درجنه (هانى الهع ههى - الى آهـ




 كلهلى كهلا شهى - سوله به





اور نه ال

 كهر

 اكر آه اههسا ,السغه الختها, نههى



 بارلهامهنـت هوها - ار

SHRI SAMINATHAN* (Gopichettipalayam): Mr Speaker, Sir, on behalf of the Dravida Munnetra Kazhagam, I wish to express our deep resentment at and protest against the Indian Railways (Amendment) Bill which has been brought forward by the hon. Railway Minister. I wish to express our deepest resentment and protest to this measure at the outest. The reason for this, Sir, is that there are certain basic fundamental rights which have been enshrined in our constitution, which have been guaranteed by the constitution, but which are being taken away by this measure. So many lakhs of employees are affected by this measure. Under the proposed amendment 100A, if the employee refuses to do the work he will be awarded 2 years imprisonment and fine of Rs. 500 . Both punishments will be given. According to the amendment 100B, if a railway servant, when on duty or otherwise, obstructs any train or if he engages in a strike, he shall be punishable with imprisonmont for a term which may extend to two years, or with fine which may

[^5]extend to flive hundred rupees, or with both.

Sir, if the Railway servants engaged in unlawful activities, the Railway Act itself has got ample provisions to deal with them. In the Nineth chapter, there are already powers enumerated to deal with which unawful activities and such powers are existing already. Those powers are quite sufficient to deal with such situations. Therefore, these amendments which have been brought forward by Clauses 100A and 100B appears unnecessary.

For so many years, so many !akhs of railway employees have been pressing various just demands, but this Government has not cared to redress those genuinc demands. The Railway Board and the Railway Minister have not taken any steps to redress their just and genuine grievances. No steps have been taken by this Government so far to accede to their legitimate demands. The right path of wisdom on the part of the Government would be to use their goodwili and labour for constructive activities and not to curb their activities by more and more powers being taken by the amending Bills of this nature. By such amendments, by such powers, no solution will be found. There is no use of having such amendments. There have been various amendments which have been brought forward from time to time. But I wish to bring to the notice of the hon. Minister that is is only by giving consideration for the needs of labour and by enlisting their goodwill that they can do things and not by curbing the activities of labour by assuming more and more powers. There are various categories of railway employees, who are working in the loco sheds, who are working as gang coolies, ticket collectors, station masters etc. There are various just and reasonable demands which have been voiced by these and other categories of workmen in the Raiways. But, it is only the advice of the bid buren-
crats who earn thousands of rupees in the Railway Ministry which is taken by the Railway Minister, and not the just and reasonable requests of lakhs and lakhs of ordinary railway employees. Instead of thinking on the lines of appointing a Commission for the purpose of examining the ways and means of avoiding accidents and how to increase more and more amenities for the travelling public they are putting more and more restrictions on the workmen. The Railway fares are unduly high and they are beyond the capacity of the people to pay. In order to find out how the fares could be reduced, they could appoint a Commisselon. The Commission may also go into the matter of giving better amenities for the travelling public and removal of the just and reasonable grievances of railwaymen. Their just and reasonable demands should be taken into consideration and needfu: done by the Government for their redresseal. Instead of that, the Government is bent upon encouraging On the part of the employees feelings of ill-will and hatred towards the Government. There is no wisdom in such a step. I am not able to understand this step on the part of the Government.

Since many lakhs of railway employees are affected by this Amending Bil', and since already there are enough powers under the Government, I, on behalf of the DMK party, expreas my emphatic protest against this measure. I request that the hon. Railway Minister should withdraw this Bill. Thank you.

थ्री एस० एम० बोगी (दून) : मैं एक प्रार्यना करना ताइता हह । मष्यक्त महोषय, पाप ने माननीय सबस्य को घपनी भाषा में बोलने का धधिकार बिया है। बहा बहत बोफ़ा
 पोलेती करने की व्पवस्ता कर दी जाय ता गच नोग उमका ममझ मर्षेंे ।

जध्यक्ष म्होदय : कल ट्रास्लेशन मिलेगा, भाज नहीं ।

धी एस० एम० जोइी : घ्रगर श्रभी हो सकता . . .

ज ध्यक्ष महोदल : श्रभी नहीं हो सकता芭1

भी एम० एम० जे होी : भगर श्राप धार श्रादमी रख लें तो हो सकता हैं, इसके लिये भ्राप को कुछ श्रादमियों को नोकरी में रखना धाहिये ।

MR. SPEAKER: You can discuss it with me. If it is possible, not 4 people, even 10 people I am prepared to employ. We have examined it and it is not so easily possible.

थी नखल किशों शर्मा (दोसा) : घ्रध्यक्ष महोदय, श्राज यह सदन रेलवे संशोधन विधेयक पर विषार कर रहा है। इस विधेयक के सम्बन्ध में भ्रभी बहुत से माननीय सदस्य ने बहस में भाग लेते हुए बहुत सी बातें कहीं ' कुछ्छ सदस्यों ने रेल के मजदूरों की क्या दिक्कतें हैं श्रोर रेलवे स्ट्राइक के बारे में सरकार द्वारा जो कदम उठाये गये हें क्या उनमें पुलिस द्वारा ज्यादती की गई, इस तरफ ध्यान दिलाया, कुछ्ड दूसरे सम्मानित सदस्यों ने घ्रपनी कहानी सुनाई। पर मैं यह निवेदन करना चाहूंगा कि यह संशोधन एक साधारण सा सं घोधन है फिर भी इसका विरोष बहुत जोर घोर से किया जा रहा है ; मेरी मान्यता में इसके विरोध के पीछे राजनीतिक का रण प्रमुख्र हैं ।

यह विधेयक जो रेलवे घ्रध्यादेश का स्थान ले रहा है, ऐसे मौके पर भा रहा है अबकि रेसवे मष्यादेश सरकार को मजबूर होकर जारी करना पड़ा, उस समय पर जब सरकार के सामने स्ट्राइक बालों के लिये सहानभति का कोई रास्ता नहीं रहा, बब

समक्न वूम्न की सारी बात बत्म हो गई, घोर सरकारी श्रमिक, रेलवे के मजटूर कुष्छ राजनीतिक नेतार्मों की हाष की कठुपुती बन कर इस बात के लिये तैयार हो गये कि वे 19 सितम्बर को हढ़ताल करेंगे ।

इस बारे में बहुत कुष्ठ कह्हा का सकता है श्रोर कहा गया है । सरकार ने यह् भष्यादेश ऐसे मोके पर जारी किया जब पालियामैट सेशन में नही थी श्रोर ऐसे मोके पर सरकार को यह श्रष्यादेश जारी नहीं करना धाहिये था । में निवेदन करना धाहता हूं कि भष्यादेश जारी करने के लिये समय ही तब होता है जब पालियामेंट का सेशन नही होता है। प्रगर पार्लयामेंट का सेशन होता तो घ्रष्यादेश की जरुरत नहीं थी।

घ्रध्यक्ष महोदय, दुर्माग्य छस बात का है कि स्ट्राइक करवाने वाले नेताप्रों ने ऐसे मौके पर स्ट्राहक करने की योजना बनाई जबकि समझ बूद्स के सारे रास्ते बन्द हो गए से । इस वास्ते सरकार को भजबूर होकर इस घ्यघ्यादेश का सहारा लेना पड़ा। पूंकि इस घ्रध्यादेश की वजहु से कमंचारियों की हढ़ताल भ्रसफल हो गई इस वास्ते इस सम्रफलता हे चिन्तित होकर भौर इनके बहाकाबे में जो बन्द कर्मचारी भा गए उनको सत्रारा देने के लिए उनको सन्तोष देने के लिए भाब बस सदन में बार बार यह दलीस पेश की जाती हैं कि हस भष्यादेश के जरिये से सरकार श्रमिक कानून को भ्रपने हाय में ले रही हैं, भम संगठनों को बत्म करना षाहती हैं घोर सरकार श्रमिकों की सुविधार्यें की घ्रोर को घ्यान नहीं दे रही हैं।

पष्यक्ष महोदय, इस पष्यादेश का मतसल क्या था? क्योंकर यह भष्यादेश जारी किया गया ? क्या ऐसे मौके पर बर्बकि धरिक संगठनों का उद्देश्य यह है हो कि ेत्ता की जासन व्यवस्था को ठप्प कर दिया बाप ? उसको ठप्प होने खिया बाए हो 日रफ

ऐसी भवस्था को बेठी वेखती रदे ? श्रमिक संगठन दहने बाहिये थोर प्रजातन्म में कोई मी सरकार धमिकों के कल्याण में उतनी ही अंटरेस्टिए होती हैं, उतना ही हिस्सा लेती है, उतनी ही दिसचस्पी लेती है जितनी कि सदन के षूसरे माननीय सदस्य या कोई मोर साथी क्षेता बाहते हैं। प्रजातन्म की सफझता के किए यह जह्री है कि सरकार का काम घुष्पवस्थित ठंग दे बलता रहे, उसमें किसी परह के रोड़े न भटकाये जायें, किसी तरह की कावट वैदा न हो। लेकिन हमारे दोस्तों का तो वह मंशा था जैसा कि दभी भाषर्णों में मी जाहिर किया गया है कि रेल कर्मषारियों की हढ़ताल करवा कर पासन ब्यवस्था को उप्प किया जाये । ममी उन्होने यहु बताया ह कि द्टली में पहली दफा एक समाजवादी प्रषान मन्ची को पुनने का मोका दिया गया है बहां पर 48 घंटे की ह़त्ताल करवा कर। क्या हमारे दोस्त की यहा पर 24 षंटे की हढ़ताल करवा कर ऐसा ही कुछ करना बाहते ते ?

हमारे देश में प्रजातन्न है भोर प्रजातन्ब मैं सरकार बदलने का प्रिकार केबल पार्व बोट के जरिये से ही लोगों को प्राप्त है । भगर स तरह की हढ़ताल के उरिये, इस वरह के प्रदर्यानों के जरिये देश के पन्तर भ्रष्पबस्था वैदा करने की पोर वेश का शासन व्यषस्था को ठप्प करने की, देश की पासन पपने हाराप में लेने की कुनेष्टा की जाए तो सरकार का यह फज हो जाता है किसी मी बिम्मेदार थौर समफ्षवार सरकार का यह करो हो जावा है कि ऐसी कुचेष्टा को वहु रोके इस कुषेष्टा को वह विफल करे । मी वह निबेदल चरना चाहता है कि हल लोर्गों की वहु निश्षित योजना बी कि दू देग के प्रकाबन को ठुस कर विया बाय । हलके बारा एक वरस्ट घब्रार निकाषा जाता है। इसके कुछ इस्से का कर 用 उनकी वरफ भाषका घ्यान
(Amendment) Bill दिलाना चहता हों : नका नारा क्या बा ? मैने "ससको समकने की कोशिए की है मोर जैसा मैं इसे समका हूं उस तरह दे मेने हूसरों को भी समकाने की कोषिया की है मोर बहां मी में करना चाहता हूं। हन लोगों ने जो नारा दिया पोस्ट पड़बार के अरिये से बह काविले गीर है । में इसको पढ़ कर भापको सुताना जाहता हं।

POST, the journal of the All-India Postal Employees Union-Class III (CGS). में पह्ह छारा था:

> "The massive movement of the empoyees likely to take place on 19-9-68 will unleash powerful forces forcibly to shake them to their foundations and eject them from their ivory tower to grasp the realities. On the backs of the people they rose to power and when they are forcibly made to come down they will have an ignominious fall, a fall shattering their hypocrisy to emithereens."

है यहु निवेदन करना बाहता हुं कि जो कुछ इसमें लिखा गया है, जो कुछ द्रन्होंम नारा दिया कि टेक फुल चात्य प्राफ गबर्नेंट्य प्रापटीं एण्ड वैल्युएवल्ब क्या यद्द नारा पीसफुल स्ट्राइक का है, क्या इस नारे को देकर ये लोग राज्य को иौर शासन को कायम रब ना बाहते ेये, क्या ये शासन व्पषस्था को कायम रखना घाहते वे ? भर्पमिकों का वह प्रधिकार है कि वे भपने क्षप्याण की बार्तो सोर्चें, उनको यह पधिकार है कि के घपने परिकारों के लिए सऱें। लेकिन मूं कहला चाहता हूं कि जब मी श्रमिक संगठगों के प्रन्बर इस तरह के पोफेरनल राजनीविक नेता धुस जाते द्वं या जब कमी प्रमिक संगहनों का नेतृख्व ऐसे लोगों के हापों में घला जाता है जिनका घहा राजनीति है पीर जो उनके बोट के भाधार पर घुन कर प्रान बाहते है तो ते लोग श्रमिकों को गुमराह करना बाहते है, वब सरकार को मल्यूर होकर ऐसे कानूतों and
[श्रो नबल किशार पर्मा]

का सहारा लेना पड़ता है ताकि देश की सुरक्षा खतरे में न पड़े। यह परम घ्रावश्रक था कि इस तरह का भ्रर्गिनेंस सरकार द्वारा जारी किया जाए। ऐसा करके सरकार ने सही कवम उठाया । इसी प्रार्डिनेंस को यह सदन विधेयक का रूप देने जा रहा है । यह विधेयक पपने श्राप में एक महत्वपूर्ण विधेयक है ।

म्रष्यक्ष महोदय, इस विधेयक के द्वारा जहां पर सरकार उन रेल कर्मचारियों के कामों पर रोक लगाना चाहती है जो कि गैर कानूनी काम करना चाहते हैं, रेल के चक्के को जाम करना चाहते हैं, रेलवे में तथा देश में म्रष्यवस्था फललना चाहते हैं, वहां यह कानून उन लोगों पर भी पाबन्दी लगाता है जो विद्याfियों के नाम पर, छान्नों के श्रान्दोलन के नाम पर या भाषा के नाम पर तथा दूसरे नामों पर इस द्वेश में दंगे कराते रहते हैं । मेरे पूर्व बक्ताश्रों ने बहुत से ऐसे उदाहरण विये हैं जिनसे यह पता चलता है कि इस देश में इन लोगों ने, छन दंगाइयों ने इस राष्ट्र की बहुत सी सम्पत्ति को, रेलवे की सम्पत्ति को कितना नुकसान पहुंचाया है । क्या यह सही है कि रेलवे के एक पैसेंजर को, रेलवे के ट्रैफिक को कोई भी पादमी भाषा के नाम पर या किसी राजनीतिक पहलू को लेकर उसके नाम पर या किसी दूसरे तरीके से हुसा के जरिये से घ्रसुविषा पहुंबाये ? मैं पापका ध्यान रेलबे कानून की बका 27 की तरफ दिलाना चाहता हूं । पर्द दफा कहती है कि किसी भी पैसेंजर को, किसी मी रेलवे ट्रफिक को बिना किसी रुकावट के एक स्थान से दूसरे स्थान पर जाने में रेलवे सुविधा प्रदान करेगी । भगर इस तरह से पिकिटिग होती है, घगड़े होते हैं, रेलवे लाइून पर बंठ कर रेलों को घलने से रोका जाता है, जंगल के म्रन्दर बारह बडे रात ड्राइवर रेलवे को छोड़ कर बड़ा हो जाता है, तो क्या उसका यही कवम सही है मोर घ्रगर सही नहीं है तो क्या इस धारा का प्रयोग नहीं किया जना बहिये। अब यह 27 बारा साफ है वो सरकार

का यह फ़र्ज हो जाता है कि जब इस प्रकार की श्रसुविधा पैदा की जाती है श्रोर कानून की जिस धारा का मंशा खत्म करने की कोशिए की जाती है तो उसके बारे में मजीद सोच करके नए तरीके से उसको एमेंड करने की व्यवस्था वह करे ।

यह कानून केवल मान रेलये के नौकरों के लिए नहीं है बल्कि उन मब लोगों के लिए है जो रेलवे व्यवस्था को भंग करना चाहते हैं, जो रेलों के सुचरु संचालन में रकावट पैदा करना चाहते हैं। पिछले डेढ़ साल में हमाने देश में इस तरह की बहुत सी घटनायें हुई हैं घ्रोर हम सब लोगों ने इन घटनाम्यों के प्रति चिन्ता प्रकट की है। ऐसी श्रवस्था में क्या यह ह्मारा फर्ज नहीं है कि हम उन चिन्ताप्रों के निराकरण के प्रयत्न करें ।

बहुत सी बातें यहां कही गई हैं । रेलवे लाज़ जो हैं, जो साविस रूल्ज़ है उनकी तरफ तवज्जह दिलाते हुए यह कहा गया है कि उन रूल्ज में पहले से ही इस तरह की व्यवस्थायें हैं 1 मैं इसको मानता हूं। लेकिन साधारण रेलवे एम्प्लायीज के मलावा दूसरे भी लोग ऐसे कामों को करते हैं घ्रोर उनको रोकने के लिए ऐसी कोई व्यवस्था इस कानून में नहीं है । इसलिए में निवेदन करना चाहता हूं कि यह विधेयक घपने याप में एक बहुत जक्री विष्षेयक है ।

में प्रापके द्वारा सरकार से निवेदन करना चाहता हूं कि इस देश में श्रमिज ब्यवस्था के बारे में हम को पुर्नविचार करना पदे़गा । हमें सोचना होगा कि हमारे देश की श्रमिक ब्यवस्था का जो बांचा है क्या यहु उसी तरह से उन पब्लिक श्रंडरटेकेंज्ञ में मी घसे जहां उन घंडरटोकिग्ज की सरकार मालिक है, जिनका मालिक देश है, जो राष्ट की सम्पति है, जिसका मास्टर देश का प्रत्येक नारिरक है, जिसमें काम करने वाले श्रमिक किसी प्राइेेट व्यकित के प्राफिट के लिए, उसके मुनाफे के

के लिए या किसी एक पूंजोपति के लिए काम नहीं करते हैं बल्कि वे राष्ट्र के लिए काम करते हैं ? हमारा फर्ज्र है कि हम ऐसे मजदूरों में, ऐसे लोगों के श्रन्दर जो राष्ट्र के लिए काम करते हैं ऐसी भावना पैदा करें जिससे वे राष्ट्र हित में चलने वाले इन कामों में रोड़े बनने के बजाय सहायक बन सकें । रेलवे हमारे देग का सबसे बड़ा पबिलक श्रंडरटेकिग है। हमारा फर्ज्ञ है कि इस घ्रंडरटोकग के जरिये हम देश का उत्पादन बढ़ायें, देश की जनता को सुविधायें पहुंचाएं, उनके सुख दुख का ह्नान रबें । लेकिन प्रष्यक्ष महोदय, प्राप देखें कि राजस्थान में क्या हुग्रा । वहां र्राउट की वजह से सैकड़ों हजारों लोगों का जीवन खतरे में है । वहां पर चारे की कमी है जिसकी वजह से गो माताग्रों पर संकट श्राया हुग्रा है । लेकिन उस मब की परवाह रेलवे एम्प्लायीज ने नहीं की । ऐसे समय पर भी इन्होंने सोचा कि स्ट्राइक की जानी चाहिये पपने पेट के लिए, छोटी सी बातों के लिए स्ट्राइक पर जाना चाहिये श्रोर हजारों लोगों का भगर जीवन खतरे में मी है तो मी उनके आीवन की कोई परवाह् नहीं की गानी बाहिये ।

प्रध्यक्ष महोदय, यह एक ऐसा विषेयक है जिसका हम सब लोगों को समर्थन करना चांहिये। मैं इस विधेयक का तहेदिल से समर्थन [करता हूं प्रोर उम्मीद करता हां कि यह सदन मी इसका समर्यन करेगा घोर इसको पाम कर देगा।

### 17.20 man

HALF-AN-HOUR DISCUSSION
Mintary Preparations by Pakcistan
जा० धुतीता नापर (हासी) : घष्यक महोडय, घभी पिछसे हभ्ते इस सबन के बहुष से सबस्पों के पाकिस्तान की जोखार भीजी

तैयारियों के बारे में एक सबाल पूछा था । सुरक्षा मन्न्री ने उस सवाल का जो जबाव दिया, उससे हम लोगों को सन्तोष नहीं है। उन्होंने यह् तो स्बीकार किया कि

> "Pakistan continues military activity of various kinds including construction of defence structures and conducting of training exercises across the border."

लेकिन साथ ही उन्होंने कहा कि

> "There is, however, nothing to indicate that there has been a significant increase in these activities recently."

ग्रख़बारों से हमें पता चलता है कि पाकिस्ताम टर्की श्रोर यूरोप के कई देशों से सैकड़ों टैंक लाने की कोशिश कर रहा है प्रोर वहा भ्रमीका एस श्रौर यूरोप के देशों से सब तरह की युख की सामग्री प्राप्त कर रहा है। क्या यहु प्रवृति इस बात की द्योतक नहीं है, क्या इससे मनुमान नहीं होता है कि पाकिस्तान पपनी फ़ीजी नेयारियां बढ़ा रहा है ?

एक माननीय सषस्य ने उस विन क्रयूष, साहब के भाषण में से एक उद्वण विया था, जिसमें उन्होंने कहा था कि हिन्दुस्तानियों को समक्सना पड़ेगा कि पाकिस्तान के साथ चाम्ति से रहना घाहिए। मष्पक्ष महोदय, धाप जनते हैं कि हिन्दुस्तान तो हमेशा से पाकिस्तान के साथ, प्रौर सारे विश्व के साथ, चान्ति से रहना षाहता है, लेकिन इस विभा में उखकी हर एक कोशिए के बाबडूद भगर कोई हमारे साथ सैतानी करे, प्रगर हमारी घ्राब्ब निकासने की कोशिक्ष करे, तो घान्ति बनाए रबने के लिए हम उसे घ्रपनी भ्रांब्ब तो नहीं निफलिने हो सकते। घीन के साल दोस्ती रबने के दराे को सामने रबते हैए हमने पुराने चमने में क्रपनी सुराजा की बहुत ब्याबा परताइ कहीं की घोर उस का हमें बहुत ज्यावा गुकसान हुमा । वह हमारी चुर्थकिस्मती बी कि जए पिध्नी उक्रा वाकिस्तान को हमारे खाल


[^0]:    घब भाप क्या करने जा रदे हैं ? 100 (बो) में कह रहे हैं कि:
    "Any attempts to obstruct any train, rail car or other rolling stock on the rallway by equat-

[^1]:    SHRI C. M. POONACHA: I beg to move:

[^2]:    -The following Members also recorded their votes:-
    AYES: Shal Yachwant Singl Kush-wah.
    NOES: Sarveshri Gajraf SinghRao, Sadhu Ram, Shrimati Savitri Shyam and Shrimati Suctha V. Reddy

[^3]:    -The following Members also recorded their votes:-
    Noes: Shri Narendra Singh Mahida and Shrimati Sudha V. Reddy.

[^4]:    i) Than, eertain things are thoughtjessdy done In a place like Pandu in Assam, which! is a Euge raidway amen, .2,000 yereb appund the administrative

[^5]:    ${ }^{-}$The original speech was deliveredin Tamil.

